					INDIAN IN	CO	ME	TAY	K RI	ETU	RN					As	sess	men	t Y	ear
MOOT	LOW	ITR-7	under	section (Plea	ns including co ons 139(4A) or use see rule 12 o (Please refer in	13 of t	9(4E	B) or ncon	139 1e-ta	(4C) ax R	or i	139 , 19	(4D)		2	0	2	3	- 1	2
Dox	t A-C	PEN																		
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		ation)								P			(11	2) 17111					1	
PERSONAL INFORMATION	(A4)	Flat/Door/I	Block No		(A5) Name of P	rer	nises	/Buil	ding	/Vill:	age			fe	orma	(A3) tion/ DD/M	inco	rpor		n
FOI	(A6)	Road/Stree	t/Post Off	ice	(A7) Area/Loca	lity	7							(A11		П		12) S		П
SONAL IN	(A8)	Town/City/	District		(A9) State					(A10			de	Statu (see instruction		Ш		Status (see ruction		Ш
PERS) Office Pho /Mobile No.		er wi	th STD	•	(A14) Mol	bile 1	No. 2	;			(A15)	Emai	il Ad	dres	s 1		
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	(A16) Email Add	dress 2					•												
					er section 🗆 139						139(4	_		139(4D	_					
			•		der which the ex		•			_	_									
					itution is run by ons run by you	the	e asso	essee'	? (Ye	es/No) If '	Yes	, ther	please t	furni	sh th	e de	tails:		
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	1																			
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		Details of r gistered)	egistratio	n/pro	visional registra	tior	ı or a	appro	oval	und	er th	e Ir	icom	e-tax Ac	t (Ma	ındat	tory,	if re	qui	red to
L				n/app	roval has been g	_	_			_	_				appr	oval	are i	ot r	equ	ired)
	SI.	Section und registered/pro registere approved/i	ovisionally ed or		Date of tration/provisional registration or approval		Jniqu	al/ No e Regi o. (UF	strati		Ap		ing/ r Author	egistering ity		regis	tratio tratio	rom w on/pro on/ app	visi prov	onal

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SL	_			Portal on		ecify det	aile	Date of	Annro	val/ No	tification	a/ Ani	oroving/		Date from	which the
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+-	421) I	Retur	n filed u/	e (Ti	ck) [Pla	asa 111	39(1)_0	n or befor	e due	date F	1139(4)-Aft	er due d	date C	139(5)_E	Povisod
`	(ai)	/		ruction]	3 (11	CK) [1 1e						□119(2)(b				
	()	_	Or file	ed in resp	onse	to notic	20						,			
1	(aii)		u/s	u iii resp	onsc	to noti		39(9),	□ 142(1),	□ 148	3,,□ 1	153C				
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	(b)			sed/ defec ate of filir					eceipt No.						-	- ,
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	(.)											ı/s 119(2)(b		(uni	јие	
	(c)								of advance			date of suc	n	numi	er)	/ /
	(I)	_							or auvance	pricii	_					
	(d)	_		ntial stat			() Res					on-resident				
	(e)			er any in	come	e includ	ed in tota	l incon	ne for whic	h claii	n unde	r section 90)/90A/9	1 has b	een mad	e? □ Yes
	(0)		□No Iannlica	able in the	case (of reside	ıtl lif ves.	nsure te	o fill Schedul	e FSI a	and Sch	edule TRI				
	(0)	Į	applica			•			fill Schedul				Van			□ No.
<u> </u> 	(f)	Į.	<i>applica</i> Wheth	er this re	urn	is being	filed by	a repre	esentative a				Yes			□ No
<u> </u> 	. /	Į.	Vheth f yes,		urn nish	is being followi	filed by	a repre	esentative a				Yes			□ No
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	. /	VV If	Vheth f yes, j	er this replease fun (1) (2) (3) (4)	nish Na Ca Ad	is being following of to pacity of the dress of the remanent o	filed by ng inform he repres of the Rep f the repu t Accoun a firm? (a reprenation - entativeresent resentativersent t Numl	esentative a e e ative (drop tive	down	e? (Tick to be p	rovided)	esentat e furnis	sh follo	wing inf	
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	(f) (g)	VW If	Wheth f yes,]	er this replease fun (1) (2) (3) (4) er you ar	nish Na Ca Ad Per	is being following of to pacity of the dress	g filed by ng inform he repres of the Rep f the repu t Accoun a firm? (ne of Firm	a repre nation - entativ present esenta t Numl Tick) E	esentative a e e ative (drop tive ber (PAN)/. Z □ Yes □	down Aadha	to be pa	rovided)	esentat e furnis	sh follo PAN		ormation
(A	(g)	Whee	Wheth f yes, j Wheth	er this replease fun (1) (2) (3) (4) er you ar	nish Na Ca Ad Pere Pare	is being following of to pacity of the pacit	g filed by ng inforn he repres of the Rej f the repr t Accoun a firm? (ne of Firn d equity s	a repre- nation - entativ present resentar t Numl Tick) I	esentative a e e ative (drop tive ber (PAN)/. Z □ Yes □	down Aadha No	to be par No.	rovided) of the repr	esentat e furnis	sh follo PAN Γick) 🔽	ſ □ Yes	ormation
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(A	(g)	Whee	Wheth f yes, j Wheth	er this replease fur (1) (2) (3) (4) er you ar	nish Na Ca Ad Pere Pare	is being following of to pacity of the pacit	filed by ng inforn he repres of the Rej f the reput t Accoun a firm? (ne of Firn d equity:	a repre- nation - entativ present resentar t Numl Tick) I	e ative (drop tive oer (PAN)/.	down Aadha No durin	to be p. tar No. g the p. shares ing the ye Issue	rovided) of the repr If yes, pleas	esentate furnis	sh follo PAN Γick) 🗹	ſ □ Yes	ormation
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(A	(g)	Who If you	Whether the state of the state	er this replease fun (1) (2) (3) (4) er you ar you have ase furni	nish Na Ca Ad Ad Pere Pan	is being following of to pacity of the pacit	filed by ng inforn he repres of the Rej f the reput t Accoun a firm? (ne of Firn d equity:	a repre- nation - entativ present resentar t Numl Tick) I	e e ative (drop tive oner (PAN)/.) Description of the description of the description of the shares acq	down Aadha No durin quity uired dui Face value per	g the pring the yer shares (in	rovided) of the reprifyes, pleas revious yes ar Purchase price per share (in case of purchase of purchase)	esentate furnis	Sh follo PAN Γick) Σ transferre	Yes Clos	ormation
(A	(g)	Who If you	Whether the state of the state	er this replease fur (1) (2) (3) (4) er you ar you have	nish Na Ca Ad Ad Pere Pan	following following of to pacity of the paci	filed by ng inform he repres of the Rep f the repre t Accoun a firm? (ne of Firm d equity s informat ng balance	a repre- nation entativ present esentat t Numl Tick) En shares :- ion in 1	e e ative (drop tive over (PAN)/.) The at any time erespect of e Shares acq	down Aadha No durin quity uired dur Face value	g the properties of the proper	of the reprise servious year Purchase price prahare (in care share share (in care share share (in care share shar	esentate furnis	rick) transferre	Yes Clos	ormation sing balance Cost of
(A	(g)	Who If you	application of the state of pany	er this replease fur (1) (2) (3) (4) er you ar you have	nish Na Ca Ad Ad Pere Pan	following following of to pacity of the paci	filed by ng inform he repres of the Rep f the repre t Accoun a firm? (ne of Firm d equity s informat ng balance	a repre- nation entativ present esentat t Numl Tick) En shares :- ion in 1	e e ative (drop tive over (PAN)/.) The at any time erespect of e Shares acq	down Aadha No durin quity uired dui Face value per	g the p	of the reprise services are revious years. Purchase price per share (in case of purchase from existing to the case of purchase from existing the case of purchase of the case of the	esentate furnis	rick) transferre	Yes Clos	ormation sing balance Cost of
(A	(g)	Who If you	application of the state of pany	er this ret please fun (1) (2) (3) (4) er you ar you have ase furni	rnish Na Ca Ad Per e Pan held	following following of the state of the stat	s filed by ng inform he repres of the Rej of the Rej of t Accoun a firm? (ne of Firm d equity: informat ag balance Cost of acquisition	a representation - entation - entation - entativeresentativesentat	e ative (drop tive over (PAN)/.) Date of Shares acq Date of superinter of e	down Aadha No durin quity uired dur Face value per share	g the p	of the reprise previous year Purchase price per share (in case of purchase from existing shareholder)	esentate furnis	Sh follo PAN Fick) transferre g the year Sale consider ion	I Clos	ormation ing balance Cost of acquisition
(A	(g)	Who If you	application of the state of pany	er this ret please fun (1) (2) (3) (4) er you ar you have ase furni	rnish Na Ca Ad Per e Pan held	following following of the state of the stat	s filed by ng inform he repres of the Rej of the Rej of t Accoun a firm? (ne of Firm d equity: informat ag balance Cost of acquisition	a representation - entation - entation - entativeresentativesentat	e ative (drop tive over (PAN)/.) Date of Shares acq Date of superinter of e	down Aadha No durin quity uired dur Face value per share	g the p	of the reprise previous year Purchase price per share (in case of purchase from existing shareholder)	esentate furnis	Sh follo PAN Fick) transferre g the year Sale consider ion	I Clos	ormation ing balance Cost of acquisition
(A 2	(f)	Who If you	(Application of the state of th	er this ree please fun (1) (2) (3) (4) er you ar you have ase furni Type of the company	nish Na Ca Ad Ad Per Pan held	is being following of t pacity of the pacity	s filed by ng inform he repres of the Rej t Accoun a firm? (ne of Firm d equity s informat ag balance Cost of acquisition	a repre ation - entativ oresent esenta: t Numl Tick) I n shares:	e ative (drop tive oper (PAN)/.) at any time at any time respect of e Shares acq Date of subscription / purchase	down Aadha l No durin Guity Face value per share	e? (Tick to be p. to be p. g the p g the p shares ling the ye price price price price fine case of issue) 8	of the reprise fyes, pleas revious yes ar Purchase price per share (in case of purchase from existing shareholder)	esentate furni: Shares durin; No. of shares	Sh follo PAN Fick) transferre g the year Sale consider ion	Yes Clos No. of shares	ormation ing balance Cost of acquisition
(A	(f) (g) .2 .2 .2	Who If you	Japplice Wheth f yes, J wheth ether No es, ple	er this ret please fun (1) (2) (3) (4) er you ar you have ase furning Type of the company	rish Na Ca Ad Per e Pan held	is being following of the pacity of the paci	is filed by ng inform he repres of the Rej of the repres t Account a firm? (ne of Firm d equity: informat ng balance Cost of acquisition	a representation - entativorresenta i resenta i resenta i resenta i resenta i numbrares si cion in numbrare si cion in numbrares si cion in numbrare si c	e ative (drop tive oper (PAN)). The state of the state o	down Aadha l No durin Guity Face value per share	e? (Tick to be p. to be p. g the p g the p shares ling the ye price price price price fine case of issue) 8	of the reprise previous year Purchase price per share (in case of purchase from existing shareholder)	esentate furni: Shares durin; No. of shares	Sh follo PAN Fick) transferre g the year Sale consider ion	Yes Clos No. of shares	ormation ing balance Cost of acquisition
(A 2	(f) (g) .2 .2 .2	Who who some	Japplice Wheth f yes, J wheth ether No es, ple	er this ree please fun (1) (2) (3) (4) er you ar you have ase furni Type of the company	rnish Na Ca Ad Ad Per e Pan held held / of t	is being following of the following of t	g filed by ng inform he repres of the Rep f the repre t Accoun a firm? (ne of Firm d equity s informat ag balance Cost of acquisition 4	a representation - entativorresentativorresentativorresentativorresentativos to Number 1 numb	e ative (drop tive over (PAN)/.) I at any time respect of e Shares acq Date of subscription / purchase 6	down Aadha I No durin quity Face value par share	ar No. g the p g the p shares lisue price pr	of the reprise fyes, pleas revious yes ar Purchase price per share (in case of purchase from existing shareholder)	Shares No. of shares	sh follo PAN Fick) transferre g the year Sale consider ion	Yes Clos No. of shares	ormation ing balance Cost of acquisition

	(A2 3)	I			of the projects/institutions run by you, one of t general public utility then,-	he charitable purposes is a	dvancement of any
			a	i	Whether there is any activity in the nature obusiness referred to in proviso to section 2(1)		☐ Yes ☐ No
So.				ii	If yes, then percentage of receipt from such receipts	activity vis-à-vis total	%
OTHER DETAILS			b	i	Whether there is any activity of rendering a any trade, commerce or business for any co in proviso to section 2(15)?		☐ Yes ☐ No
HER				ii	If yes, then percentage of receipt from such receipts	activity vis-à-vis total	%
0		ii	If 'a' o	or 'b' is Y	ES, the aggregate annual receipts from such a	activities in respect of that	institution
			SI.	Name of	f the project/Institution	Amount of aggregate ar such activities	nual receipts from
			a				
			b				

	(A2									Year on the bas	sis of			٦.,
	4)	i	wn	icn approva	ı/registrati	on/pi	rovisional re	gistration	wa	is granted?		☐ Yes	L	□ No
		ii	If y	es, please fu	ırnish follo	wing	information	1:-						
				A date	of such ch	ange	(DD/MM/Y	YYY)				/	/	
				Wh	ether an ap	plica	ation for fres	h registra	tio	n/provisional				
										l form and mai			r	٦.,
										per clause (ab clause (ac) of si		☐ Yes		∟ No
				sect	ion (1) of so	ection	n 12A							
								isional re	egis	tration has bee	en	☐ Yes	[□No
				date	nted under e of such fr		egistration/p	rovisiona	l re	gistration		,	,	
					/MM/YYY							/_	/	
	(A25)	Is th	is ye	our first ret	urn?							☐ Yes		No
	(A26			provisions	of twenty s	econ	d proviso to	section 10	0(23	3C) or section	13(10)	□ Yes		No
	(A	(i)		you lia										
	27)	~-					x Act?(Tick)		Ye			rnish follow		
z	(11)	Secti	on u	nder which	you are ha	ble f	or audit (spe	city section	on).	Please mentio	n date of a	ludit report	. (DD/MM	/YY)
AUDIT INFORMATION		(a) N	ame of the a	uditor sign	ning 1	the tax audit	report						
RMA		_	_	lembership										
EO.							torship/ firn		of t	the proprietors	hin/fium			
L I				ate of audit		прег	(FAN)/Aau	iaar No.	01 (me proprietors	шр/ штш			
<u>a</u>		(f) D	ate of furnis	shing of the						(DD/MM			
-	(A					y Ac	t other than	the Incom	ıe-t	ax Act, mentio	n the Act,	section and	date of	
	28)) IU	rms	hing the aud Act and sect			(DD/M	M/YY)		Ac	t and secti	on	(DD/MN	1/YY)
		(A	29)	i. Particula	rs of perso	ons v	vho were m	embers in	ı th	e AOP on 31			3 (to be f	illed by
				re capital fu	nd/ investn	nent	1				Andh	aar Number/		
			l. Io	Name a	ınd Addres	s	Percentage (if detern			PAN	Enrolme	nt Id (if eligii Aadhaar)	ble S	tatus
		(1)		(2)		(3)			(4)		(5)		(6)
													-	
		-	Dos	tioulors ro	gording t	ho A	uthor(s) /	Foundar	(c)	/ Trustee(s)	/ Manag	r(c) oto	of the T	net or
					-		ed in by all p				Manag	1 (8), etc.,	or the 11	ust of
NO										(s)/Trustee (s)	/ Member	s of society	/Member	s of the
ATI		A	١.					nolders ho	oldi	ng 5% or mor	e of share	holding / O	ffice Bear	er (s) at
RM		S	1.	Name	Relatio		Percentage	Whether		Unique	ID	Address	Mobile	E-
FO					n		Of shareholding	Resident of India?		Identificatio n Number	Code		number	mail addre
SID						i	n case of	oi india.	•	ii i tuiiibei				ss
MEMBER'S INFORMATION		-	-		+	s	hareholder		4					-
MB		-				+			7					
ME														
		١,	В							bove) is not an owners (5% o				
		'		during the			sons who ar	C Delienc	ıaı	OWNERS (370 (n more)	n such per	oon ata	ny ume
					Whether		ique		I	D Code				ntage
		S	l.	Name	Resident	Ide	ntification				Add	ress	of benef	icial
				_	of India?	Nu	mber						owne	
			\Box											
		-											-	
		<u> </u>	,	Name(s) of	the person	ı(s) v	vho has / hav	e made s	ubs	tantial contrib	ution to t	he trust / in:	stitution i	n terms
			C	of section 1	3(3)(b) du		the previous	year						
1	1	I S	1.	Name and	address			PAN			Aad	haar Numb	er/ Enroli	nent Id

				(if available)
	D	Name(s) of relative(s) of author(s), four where any such author, founder, true family, also the names of the members year	stee, manager or substantial	contributor is a Hindu undivided
	Sl.	Name and address	PAN	Aadhaar Number/ Enrolment Id

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Scl		ils of amounts acc 3C)/10(21)/10(21) r		part within the meanin 5(1)	g of section	11(2) or in te	rms of third p	roviso to section
	Year of accumulation (F.Yr.)	Amount accumulated in the year of accumulation	Purpose of accumulation	Amount applied for charitable/ religious/Scientific research/ social science or statistical research purposes upto the beginning of the previous year	Balance	Amount taxed in any earlier assessment year(s)	Balance available for application	Amounts applied for charitable or religious /Scientific research/ social science or statistical research purpose during the previous year out of previous years' accumulation
	(1)	(2)	(3)	(4)	(5)=(2-4)	(6)	(7) = (5-6)	(8)
1	2016-17							
	2017-18							
1	2018-19							
	2019-20							
	2020-21							
	2021-22							
	2022-23							
	Total							

Year of accumulation (F.Yr.)	Amount applied for purposes other than the purpose for which such accumulation was made (if applicable)	Amount credited or paid to any trust or institution registered u/s 12AB or approved under sub-clauses (iv)/(v)/(vi)/(via) of clause (23C) of section 10 (if applicable)	Balance amount available for application	Amount invested or deposited in the modes specified in section 11(5) out of 11	Amount invested or deposited in the modes other than specified in section 11(5) out of 11 (if applicable)	Amount which is not utilized during the period of accumulation (if applicable)	Amount deemed to be income within meaning of sub- section (3) of section 11 (if applicable)
	(9)	(10)	(11)=7-8-9- 10	(12)	(13)	(14)	(15)=9+10+13+14
2016-17							
2017-18							
2018-19							
2019-20							
2020-21							
2021-22							
2022-23							
Total							

Schedule IA	Deta	ils of accumulat	ed income taxed	in earlier assessm	ent years as per so	ection 11(3)
<u>AY</u>	Assessmer	nt year in which	the amount refe	rred at Col 6 of Sc	hedule I was taxeo	l (Figures in Rs.)
Year of	2018-19	2019-20	2020-21	2021-22	2022-23	Total
accumulation (F.Yr.)	(A)	(B)	(C)	(D)	(E)	(F) (A+B+C+D+E)
2016-17						
2017-18						
2018-19						
2019-20						
2020-21						

Sch	redule D D	Details of deer	ned application	n of income un	ider clause (2)	of Explanatio	n 1 to sub-sect	ion (1) of se	ction 11.
	Year in which income is deemed to be applied (F.Yr.)		Reason of deeming application income has not been received during that year any other reason	Out of the deemed application claimed, amount required to be applied	Amount taxed in any earlier assessment year(s)	Out of the deemed application claimed, amount required to be applied during the financial year pertaining to current Assessment year	Amount of deemed application claimed in earlier years, applied during the financial year pertaining to current AY	Amount which could not be applied and deemed to be income u/s 11(1B) during the previous year	Balance Amount of deemed Income being exemption claimed in earlier years on account of deemed application and required to be applied in FY 2023-24 onwards
	(1)	(2)	(3)	(4)	(5)	(6	(7)	(8)=(6- 7) = ()	(9)=(4-6)
	Dropdowns to be provided		Dropdowns to be provided						
	2022-23		Dropdowns to be provided						
	Total								

Schedule DA	Details of accumu	llated income taxe	d in earlier asse	ssment years as	s per section	11 (1B)
	Assessment year i	in which the amou	ınt referred at C	ol 5 of Schedul	e D was taxe	d (Figures in Rs.)
Assessment Year Year of accumulation (F.Yr.)	Prior to AY 2019-20	2019-20	2020-21	2021-22	2022-23	Total
	(A)	(B)	(C)	(D)	(E)	(F) (A+B+C+D+E)
Prior to FY 2017-18						
2017-18						
2018-19						
2019-20						
2020-21						

	e J Statellie	3C)(iv) or 10(ay of t	ne previo	us year [10	be jiiiea i	oy assesse	es ciaimin	g exemption u/s	11 ana 12 i
OF FUNDS	Details of corpus Corpus Donation		Receive as corp the	d/Treated as during year	Applied during the year	Amour invested deposit back in corpu (which v	or ed to s was b	Total amount invested or deposited back in to corpus	Financial year in which (4) was applied earlier	Clos Balance 31.03.	sing e as on 2023	nvested i modes pecified i ec 11(5) : on 31.03.202	taxed in assessment year 2022-	Invested modes other that specified section 11(5) as o
						as applicati	ion)							31.03.202
-		(1)		2)	(3)	(4)	_	(5)	(6)	(7)=(1+	2+5-3)	(8)	(9)	(10)=7-8-
	(i.) Representing donations received for the renovation or repair of places notified u/s 80G(2)(b) on or after 01.04.2020													
	(ii.) Other than (i) above received on or after 01.04.2021													
	(iii.) Other than (i) and (ii) above													
	Total													
A2	Details of loan ar	d borrowing	s							1				
	Opening Balance As on 01.04.2022 (1)	Loan & Bo taken applications objectives d yea (2)	for s towards uring the r	Applied for objects of trust of instituti during the (3)	the dr	nount of ro loan or be uring the y as earlier a not clain applica (4	orrowingear (was applied med as ation)	ng l hich l	Financial year in which (4) as applied earlier (5)	loan or during	payment borrowin the year (6)	Closi	ing Balance as (7) (1+2-6=7	
B		investment/o	leposits ma	de under s		(5) as on 31 of investn			on 11(5)		<u>'</u>	Ame	ount of investme	ont
No (1)		(2)				or investi	(3)	per seen	01.11(0)				4	
i	corpus represent donations receive or repair of place 80G(2)(b) on or a	ing donation ed for the ren es notified u/s	ovation	Dropdown	to be pro	vided (Plea		ify the na	ture)				·	
ii iii iv		ter 01.04.202												
C	Investment held have a substantia		luring the	previous ye	ear (s) in	concern (s) in wh	nich perso	ns referred	to in sec	tion 13(3) and 21	st Proviso of Sec	ction 10(23
SI. No.	Name and a	ddress of the	concern	a comp	as applica		Number of shar held	es of shar held	value of investm	f the	ome fron the vestment	the co	ther the amour is 5 percent of to oncern during t year (tick as applicab	he capital o
(1) i		(2)			(3) Yes □	No	(4)	(5)	(6)		(7)		(8) □ Yes □	No
ii iii					Yes □			+	-	+		1	☐ Yes ☐ :	
iv					Yes □	No							☐ Yes ☐	No
	lou :	I		TOTA	L					_				
Sl. No.	Other investme Name and addr concern	ess of the		ether the c			y	Cla	ss of shares	held N	Number o		Nominal investr	
(1)	(2)				(3)	_			(4)		(5))	(6))
i		+			es \square No					+				
iii iv				□ Y	es 🗆 N	0		1		\dashv				
v				1	OTAL			1				(a)		
			Value of	contributio		onverted i alue of com applied to	tributi	on A	in the speci nount out o des prescrib	f (3) inve	sted in		the time provi nce to be treated under section	d as income
Sl. No	Name and addr donor		do	nation				ino			section		unuer section	11(3)
Sl.			de	(3)	\perp	objecti (4)		mo	1	1(5) [5)	section		(6)	11(3)

Pa	rt A-	-BS	CONSOLIDATED BALANCE SHEET	AS (ON 31 ST DAY OF MAR	CH.	, 2023
	A S	Sourc	es of Funds				
		1 (wn Funds				
			a Corpus out of the donations received for renovatio u/s 80G(2)(b) on or after 01.04.2020	n or	repair of places notified	1a	
			b Other corpus received on or after 01.04.2021			1b	
			c Corpus other than (a) and (b)			1c	
S			d Income accumulated under third proviso to clause 11(2)	(230	c) of section 10 or section	1d	
OF FUNDS			Balance Amount of deemed Income being exempt e on account of deemed application and required to onwards			1e	
	_						
00			f Any other reserve (Specify the nature)				
CES	 	+	i Specify the nature	i			
RCES	-			i i			
OURCES			i Specify the nature	i i		1fiii	
SOURCES			i Specify the nature ii Specify the nature iii Total (ai + aii.) g Total fund (a+ b+c+d+e+f)	i i		1fiii 1g	
SOURCES		2 I	i Specify the nature ii Specify the nature iii Total (ai + aii.) g Total fund (a+ b+c+d+e+f) oan and Borrowings	i i		_	
SOURCES	- -	2 [i Specify the nature ii Specify the nature iii Total (ai + aii.) g Total fund (a+ b+c+d+e+f) oan and Borrowings a Secured loans	i i		_	
SOURCES	_	2 [i Specify the nature ii Specify the nature iii Total (ai + aii.) g Total fund (a+ b+c+d+e+f) oan and Borrowings a Secured loans b Unsecured loans (including deposits)	i		1g	
SOURCES			i Specify the nature ii Specify the nature iii Total (ai + aii.) g Total fund (a+ b+c+d+e+f) oan and Borrowings a Secured loans b Unsecured loans (including deposits) c Total Loan Funds (a+ b)	i		1g 2c	
SOURCES	-	3 A	i Specify the nature ii Specify the nature iii Total (ai + aii.) g Total fund (a+ b+c+d+e+f) oan and Borrowings a Secured loans b Unsecured loans (including deposits) c Total Loan Funds (a+ b) dvances	i		1g 2c 3	
SOURCES		3 A 4 S	i Specify the nature ii Specify the nature iii Total (ai + aii.) g Total fund (a+ b+c+d+e+f) oan and Borrowings a Secured loans b Unsecured loans (including deposits) c Total Loan Funds (a+ b)	i		1g 2c	

1a

1b

1c

2

I

ii

iiiD

iv

av

В

С

iii iv

TOTAL

1 Fixed assets a Gross Fixed Assets

2 Investments

APPLICATION OF FUNDS

b Depreciation

c Net Fixed Assets (1a-1b)

3 Current assets, loans and advances a Current assets i Inventories

ii Sundry Debtors

iii Cash and bank balances
A Balance with banks

iv Other Current Assets

d Current liabilities and provisions i Current liabilities

Loans and advances

c Total (av + b)

v Total current assets (i +ii + iiiD + iv)

B Cash-in-hand iiiB
C Others iiiC
D Total Cash and cash equivalents (iiiA + iiiB + iiiC)

		1 Current nabilities					
		A Sundry Creditors		A			
		B Other payables		В			
		C Total (A + B)		iC			
		ii Provisions		ii			
		iii Total (iC + ii)				diii	
	e	Net Current Assets (3c - 3dii	i)			3e	
	4	Accumulated balance/ Any of	4				
	5	Total, application of funds (1	+2+3e+4)			5	•
	6	Out of 5, Investment made in	modes specified u/s 1	11(5)		6	
	7	Out of 5, Investment made in	modes other than sp	ecified	u/s 11(5)	7	
Sched	lule R	Reconciliation of Corpus	of Schedule J and Ba	lance s	heet		
		Reconciliation of Corpus	of Schedule J and Ba Corpus out of the			corpus	Corpus other than
		Reconciliation of Corpus		e donat	ions Other	corpus on or after	Corpus other than (a) and (b)
		Reconciliation of Corpus	Corpus out of the	e donat ovatior	or Other		Corpus other than (a) and (b)
Sched Particu		Reconciliation of Corpus	Corpus out of the received for ren repair of places to 80G(2)(b) on	e donat ovatior notified or afte	or received of u/s 01.04	n or after	
		Reconciliation of Corpus	Corpus out of the received for ren repair of places	e donat ovatior notified or afte	or received of u/s 01.04	n or after	
		Reconciliation of Corpus	Corpus out of the received for ren repair of places to 80G(2)(b) on	e donat ovatior notified or afte	or received of 01.04	n or after	-

iiiA

					_				
В.	Doggo	ne of diff	erence (+/-) (Bi+Bii+Biii)						
_			fixed asset						
i	i) Dep	reciatio	1						
j	iii) An	y other r	reason (Please specify)						
		g balanc ce sheet (e as on 31.03.2023 as per						
	Багап	ce sneet (ATB)						
C-L-	-ll-	т .	D-144-1 D-44						
Scne	dule 1		Political Party ether registered under section 29A of the Representation of People Act, 1951		Yes		No		
	1	a a	If yes, please enter registration number		res		110		
		b	Date of Registration		- /	1			
			ether recognised by the Election Commission of India		Yes		No		
		a	If yes, date of recognition						
	2		er books of account were maintained? (tick as applicable 🗹)		Yes		No		
	3		er the accounts have been audited? (tick as applicable 2)		Yes		No		
			Turnish the following information:-		,	/			
		a b	Date of furnishing of the audit report (DD/MM/YYYY) Name of the auditor signing the audit report		/_	/			
		c	Membership No. of the auditor						
		d	Name of the auditor (proprietorship/ firm)						
Ě		e	Proprietorship/firm registration No.						
PAF		f	Permanent Account Number (PAN) /Aadhaar No. of the auditor						
]		-	(proprietorship/ firm)						
POLITICAL PARTY		g Whatha	Date of audit report or the report under sub-section (3) of section 29C of the Representation of		/_	/			
3	4		ple Act, 1951 for the financial year has been submitted? (tick as applicable	п	Yes	п	No		
М	•	Ø)	pre rec, 1751 for the illiancial year has been submitted. (new as apprecione	_	103	_	110		
		If yes, t	hen date of submission of the report (DD/MM/YYYY)	1 1					
	5	a	Whether any voluntary contribution from any person in excess of twenty		Yes		No		
			thousand rupees was received during the year ? (tick as applicable 🗷)						
			If yes, whether record of each voluntary contribution (other than contributions by way of electoral bonds) in excess of twenty thousand						
		b	rupees (including name and address of the person who has made such		Yes		No		
			contribution) were maintained?						
			(tick as applicable ♥)						
			er any donation exceeding two thousand rupees was received otherwise	_	Yes	_	N		
	6		an account payee cheque or account payee bank draft or use of electronic system through a bank account or through electoral bond? (tick as		res		No		
		applica							
	7		furnish the following information:-						
		a	Total voluntary contributions received by the party during the F.Y. (bd)	7a					
		b	Aggregate value of all the voluntary contributions received upto Rs. 20,000 during the F.Y.	7b					
		ci	Aggregate value of all the voluntary contributions received upto Rs. 2,000 in cash during the F.Y.	7ci					
		cii	Aggregate value of all the voluntary contributions received upto Rs.	7cii					
		d	2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received more than	7d					
<u> </u>		u	Rs. 20,000/- during the F.Y.	, u					

Sche	dule I	Electoral Trust			
AL TRUST	1	Whether books of account were maintained? (tick as applicable ♥)	☐ Yes		No
	2	Whether record of each voluntary contribution (including name, address and PAN of the person who has made such contribution along with the mode of contribution) were maintained? (tick as applicable 2)	□ Yes		No
	3	Whether record of each eligible political party to whom the distributable contributions have been distributed (including name, address, PAN and registration number of eligible political party) was maintained? (tick as applicable 27)	□ Yes		No
ELECTORAL	4	Whether the accounts have been audited as per rule 17CA(12)? (tick as applicable ☑)	□ Yes		No
3		If yes, date of audit report in Form No.10BC (DD/MM/YYYY)	/	/	
EI	5	Whether the report as per rule 17CA(14) furnished to the Commissioner of Income-tax or Director of Income-tax?(tick as applicable ☑)	□ Yes		No
	6	Details of voluntary contributions received and amounts distributed during the year			

	I	Opening balance as on 1st April	i	
	Ii	Voluntary contribution received during the year	ii	
	iii	Total (i + ii)	iii	
	Iv	Amount distributed to Political parties	iv	
	V	Amount spent on administrative and management functions of the Trust (Restricted to 5% of Sr.no. ii above OR 5 lakh for first year of incorporation and 3 lakh for subsequent years whichever is lesser)	v	
	Vi	Total $(iv + v)$	vi	
	vii	Total amount eligible for exemption under section 13B (Sr.no. 6ii of schedule ET if Amount distributed in 6iv is 95% of 6iii)(As per rule 17CA)	vii	
	viii	Closing balance as on 31st March (iii – vi)	viii	

Schedule VC Voluntary Contributions [to be mandatorily filled in by all persons filing ITR-7] A Domestic Contribution (Other than anonymous donations taxable u/s 115BBC) i Corpus donation (Aia + Aib) Corpus representing donations received for the renovation or repair of places notified u/s Aia	
Corpus representing donations received for the a renovation or repair of places notified u/s Aia	
a renovation or repair of places notified u/s Aia	
80G(2)(b)	
b Corpus other than above Aib	
ii Other than corpus donation	
(a) Grants Received from Government Aiia	
(b) Grants Received from Companies under Corporate Social Responsibility	
(c) Other specific grants Aiic	
(d) Other Donations Aiid	
(e) Total Aiie	
iii Voluntary contribution Domestic (Ai + Aiie) Aiii	
B Foreign contribution (other than anonymous donations taxable u/s 115BBC)	
i Corpus donation (Bia + Bib) Bi	
Corpus representing donations received for the	
a renovation or repair of places notified u/s Bia	
80G(2)(b)	
b Corpus other than above Bib	
ii Other than corpus donation Bii	
iii Foreign contribution (Bi + Bii) Biii	41
	ext box
C Total Contributions (Aiii + Biii)	
Anonymous donations, chargeable u/s 115BBC [Applicable to assessee claiming D exemption u/s 11 or 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(via) or	
10(23C)(iiiad) or 10(23C)(iiiae)]	
i Aggregate of such anonymous donations received i	
5% of total donations received at SL No C+Di or 1 00 000 whichover is	
ii higher	
iii Anonymous donations chargeable u/s 115BBC @ 30% (i – ii) iii	

Sche	dule .		Aggregate of income derived during the pre assesses claiming exemption u/s 11 and 12 or u/				
	1	Rece	ipts from main objects	1			
	2	Rece	ipts from incidental objects	2			
	3	Rent				3	
\cong	4	Com	mission	4			
INCOME	5	Divid	lend income	5			
2	6	Inter	rest income	6			
	7	Agri	culture income	7			
OF	8	Net o	consideration on transfer of capital asset	8			
	9	Any	other income (specify nature and amount)				
AT			Nature		Amount		
AGGREGATE		A	Pass through income/Loss (Fill schedule PTI)	a			
99		В	·	b			
Ą		С		с			
		D		d			
		E	Total (9a+ 9b+ 9c +9d)	e		9e	
	10	Tota	1 (1 + 2 + 3 + 4 + 5 + 6 + 8 + 9)			10	

Sche	dule /	Amount applied to stated objects of the trust/institution during the previous in C1 to C7 of this table- [to be filled by assessee claiming exemption u/s 11 and or 10(23C)(vi) or 10(23C)(via)]				
A	App	lication towards the expenditure of the trust/institution		Revenue	Capital	Total
	1	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(via)— Other than Corpus	1			
	2	Religious	2			
	3	Relief of poor	3			
	4	Educational	4			
	5	Yoga	5			
	6	Medical relief	6			
	7	Preservation of environment	7			
	8	Preservation of monuments etc.	8			
	9	General public utility	9			
	10	Application which cannot be specifically identified under 1 to 9 above	10			
	11	Cost of new asset for claim of exemption u/s 11(1A) (restricted to the net consideration)	11			
	12	Total (A1 to A11)	A12			
В	at C	enditure not allowed as application other than application out of source of fund 2 to C7 (B1 + B2 + B3 + B4+B5+B6+B7+B8)	В			
	Note	: Amount entered in Sl. No. B should be out of Sl. No. A				
	1	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(vi)/(via) towards Corpus	1			
	2	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(vi)/(via) other than towards corpus in case of donations out of accumulated income	2			
	3	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(vi)/(via) not having same objects	3			
	4	Donation to any person other than trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(vi)/(via)	4			
	5	Application outside India for which approval as per proviso to section 11(1)(c) is obtained	5			
	6	Application outside India for which approval as per proviso to section 11(1)(c) is not obtained	6			
	7	Applied for any purpose beyond the objects of the trust or institution	7			
	8	Any other disallowable application	8			
C	Sour	ce of fund to meet revenue and capital application in Row A	C			
	1	Income derived from the property/income earned during previous year (Excluding corpus)	1			
	2	Income accumulated as under section $11(2)$ or third proviso to section $10(23C)$ in earlier years	2			
	3	Income deemed to be applied in any preceding year under clause 2 of Explanation 1 of section 11(1) (applicable only when exemption is claimed u/s 11 and 12)	3			
	4	Income of earlier years upto 15% accumulated or set apart	4			
	5	Corpus	5			
	6	Borrowed Fund	6			

Sch	edule I	Income and Expenditure statement [Applicable for assessees claiming ex 10(22B), 10(23AAA), 10(23B), 10(23D), 10(23DA), 10(23EC), 10(23ED), 10(46), 10(47)		
	1	Total receipts including any voluntary contribution	1	
	2	Application of income towards object of the institution	2	
	3	Accumulation of income	3	

7

D

E F

G

Any other (Please specify)

G Total amount to be allowed as application (G=D-E+F)

Total Amount applied during the previous year [A12-B-C2-C3-C4-C5-C6-C7]

Amount which was not actually paid during the previous year out of D

Amount actually paid during the previous year which accrued during any earlier

previous year but not claimed as application of income in earlier previous year

D

Schedule IE- 2		3-2 Income and Expenditure statement [Applicable for assessee claiming exempt 10(24)]	ton un	aer section.	s 10(23A),
	1	Total receipts including any voluntary contribution	1		
A	2	Application of income towards object of the institution	2		
	3	Accumulation of income	3		
В	1	Do you have any income which is taxable? If Yes Please provide details (Tick) ☑		□Yes	\square No

		a	Income from House Property? (If yes, Please fill Schedule HP)	1a	∟ Yes	∟No
	b Income from Business or Profession (If yes, Please fill Schedule BP)		1b	□Yes	□No	
		с	Income from Capital gains (If yes, Please fill Schedule CG)	1c	□Yes	□No
		d	Income from other Sources (If yes, Please fill Schedule OS)	1d	□Yes	\square No
Sched	Schedule IE-3 Income and Expenditure statement [applicable for assessee claim 10(23C)(iiiab) or 10(23C)(iiiac)] (please fill up address for each institution.					er sections
1	Ol	jectiv	ve of the institution (drop down to be provided - Educational / Medical)	1		
2	Ac	ldress	es where activity is carrying out	2		
3	To	tal re	ceipts including any voluntary contribution	3		
4	4 Government Grants out of Sl. No. 3 above		4			
5	Aı	nount	applied for objective	5		
6	Ba	lance	accumulated	6		

U	Dalance accumulated	U			
Schedule	Income and Expenditure statement [applicable for assessee claims	ing ex	emption un	ider s	ections
	10(23C)(iiiad) or 10(23C)(iiiae)] (please fill up address for each institution s	separat	ely):		
1	Objective of the institution (drop down to be provided - Educational / Medical)	1			
2	Addresses where activity is carrying out	2			
3	Gross Annual receipts	3			
4	Amount applied for objective	4			
5	Balance accumulated	5			

Sched	ule l	Details of Income from Hou ownership of property)	se Pr	opei	rty	(Plea	ise i	efe	r to	ins	truc	ction	is) (D	rop	do	wn	to be	e p	rov	idea	l ina	icat	ing
	1	Address of property 1		Town/ City State					tate		Cou	ınt	ntry PIN Co Code					ode	Zip)			
		Is the property co-owned? Yes No (if "YES" please enter following deta										ils	<u>a</u>			<u> </u>							
		Assessee's percentage of share in the property																					
		Name of Co-owner(s)										Percentage Share in Property											
		I		_																			
		II		L																			
		Tick			N/A ilab		aar	No	of T	l'en	ant	(s)	(if P				Aadl S cr						ıt(s)
		☐ Deemed let out ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐																					
		a Gross rent received or receivable or letable value (higher of the two, if let out for whole of the year, lower of the two, if let out for part of the year)																					
_		b The amount of rent which cannot	ot be r	•eali	zed		1b																
HOUSE PROPERTY		c Tax paid to local authorities		10																			
PEI		d Total (1b + 1c)					1d																
RO		e Annual value (1a – 1d) f 30% of 1e		lf l									1e	<u> </u>									
E P		g Interest payable on borrowed ca	nital	1g																			
CS		h Total (1f + 1g)	1g						1h														
НС		i Arrears/Unrealised rent received	d duri	ing t	the	vear	less	30	%					li li									
		j Income from house property 1 (,								1j									
	2	Address of property 2		Tov	wn/	City					S	tate	;	С	ou	ntry	7		PII Co		ode	Zip)
																						Т	T
		Is the property co-owned? Yes No (if "YES" please enter following details)																					
		Assessee's percentage of share in the	prop	erty	7																		
		Name of Co-owner(s)			N/A tion	adh:	aar	No	of (C o- (owı	ier(s) P	erce	nt	age S	Shar	e i	n P	rop	erty		
		I				,																	
		П																					
		Tick ☑ the applicable option Name(s) or Tenant (if out)				see n		No	of T	Гen	ant	(s)	P	PAN/TAN/Aadhaar No. of Tenant(s) (Please see note)									
		Deemed let out		l																			

	a	Gross rent received/ receivable/ letable value (h of the year, lower of the two, if let out for part of the		2a	
	b	The amount of rent which cannot be realized	2b		
	с	Tax paid to local authorities	2c		
	d	Total $(2b + 2c)$	2d		
	e	Annual value (2a – 2d)		2e	
	f	30% of 2e	2f		
	g	Interest payable on borrowed capital	2g		
	h	Total (2f + 2g)		2h	
	i	Arrears/Unrealised rent received during the year	ar less 30%	2i	
	j	Income from house property 2 (2e – 2h + 2i)		2j	
3	Pas	s through income/Loss if any *		3	
	Inc	ome under the head "Income from house proper	(1j + 2j + 3)		
4	(if r	negative take the figure to 2i of schedule CŶLA)		4	
		,			

Sche	dule		Ţ			al Gains	4 15	1.	11.0	. ,			
	A	Short					ms 4 and 5 are not						
		1				building or bot r share of capit	h (fill up details se	parate	ely for	each pro	operty) (in	case of co-	
			OWII		of purcha		M/YYYY	Doto	of colo	/transfe	r DD/A	IM/YYYY	
					or purcha isition	se/ DD/M	141/1111	Date	or sale	/transie	T DD/N	1.41/1111	
			a			of consideration	received/receival	nle	ai		I		
							tamp valuation	,,,,					
				11 2	uthority		•		aii				
							n adopted as per s						
							pital Gains [in cas						
							s (ai), take this fig	ure as					
			b			take (aii)] er section 48							
			D			uisition withou	t indevation		bi	Т			
							out indexation		bii				
							xclusively in conn	ection					
					vith transf				biii				
					Fotal (bi +				biv				
			c		ce (aiii – b				1c				
	Short-term Capital Gains		d	Deduc	ction under D below)	r section 54D/5	4G/54GA (Specify	details	1d				
CAPITAL GAINS	E.		e			ital Gains on Ir	nmovable propert	v (1c -	1d)				A1e
E.F.	ital						e property, please			ollowin	g details (s	ee note)	
ij	ap								I	Address	of		
ŢŢ	n (S.No.	Name of	PAN/Aadhaar	Dougoutogo chous	4		property Country		e State	
N.	teri			5.No.	buyer(s)	No. of buyer(s)	Percentage share	Amo		code, Zi		State	
Ŭ	Ţ									code	r.		
	Shc		27.0									10171	
			NO	TE ►		of PAN/Aadhaa ouver in the docu	r No. is mandatory,	if the	tax is c	leduced	under sectio	on 194-IA or is	
							yer, please indicate t	he resp	ective p	ercentag	ge share and	l amount.	
		2	Fror	n slum	p sale								
			A				rule 11UAE(2)			2ai			
							rule 11UAE(3)			2aii			
							on (higher of ai or	aii)		2aiii			
						under taking o	<u>r division</u> lump sale (2aiii-2b			2b			42-
							of equity oriented		al Eur	d (ME)	ou unit o	f a husiness	A2c
		3					ction 111A or 115					i a business	
						sideration		(-)(~)() I	3a	()		
			b	Deduc	tions unde	r section 48							
						quisition witho				bi			
							thout indexation			bii			
				Iii		re wholly and	exclusively in com	nection	with	biii			
				Ter	transfer					la de ca			
			_		Total (i +					biv 3c			
ш			с	Daland	ce (3a – biv	()				эc			

	T	
	Loss to be disallowed u/s 94(7) or 94(8)- for example if asset	
	bought/acquired within 3 months prior to record date and d dividend/income/bonus units are received, then loss arising 3d	
	out of sale of such asset to be ignored (Enter positive value	
	only)	
	e Short-term capital gain on equity share or equity oriented MF (STT paid) (3c +3d)	A3e
4	For NON-RESIDENT, not being an FII- from sale of shares or debentures of an Indian	
-	company (to be computed with foreign exchange adjustment under first proviso to section 48)	A4a
	a STCG on transactions on which securities transaction tax (STT) is paid b STCG on transactions on which securities transaction tax (STT) is not paid	A4a A4b
_	For NON-RESIDENTS- from sale of securities (other than those at A3 above) by an FII as per	1210
5	section 115AD	
	a i In case securities sold include shares of a company other than quoted	
	shares, enter the following details a Full value of consideration received/receivable in respect of ia	4
	unquoted shares	
	b Fair market value of unquoted shares determined in the ib	
	prescribed manner c Full value of consideration in respect of unquoted shares ic	
	c Full value of consideration in respect of unquoted shares ic adopted as per section 50CA for the purpose of Capital	
	Gains (higher of a or b)	
	ii Full value of consideration in respect of securities other than unquoted shares	
	iii Total (ic + ii) aiii	•
	b Deductions under section 48	
	i Cost of acquisition without indexation bi	
	ii Cost of improvement without indexation bii	
	iii Expenditure wholly and exclusively in connection with transfer	
	iv Total (i + ii + iii) biv	-
	c Balance (5aiii – biv) 5c	4
	Loss to be disallowed u/s 94(7) or 94(8)- for example if	
	security bought/acquired within 3 months prior to record	
	d date and dividend/income/bonus units are received, then loss 5d	
	arising out of sale of such security to be ignored (Enter positive value only)	
	e Short-term capital gain on securities (other than those at A3 above) by an FII (5c +5d)	A5e
6	From sale of assets other than at A1 or A2 or A3 or A4 or A5 above	
	A i In case assets sold include shares of a company other than quoted	
	A 1 shares, enter the following details a Full value of consideration received/receivable in respect of	
	unquoted shares	
	b Fair market value of unquoted shares determined in the	
	prescribed manner	4
	c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital ic	
	Gains (higher of a or b)	_
	ii Full value of consideration in respect of assets other than	
	unquoted shares iii Total (ic + ii) aiii	1
	B Deductions under section 48	1
	i Cost of acquisition without indexation bi	
	ii Cost of Improvement without indexation bii	
	iii Expenditure wholly and exclusively in connection with biii	
	transfer iv Total (i + ii + iii) biv	-
	C Balance (6aiii – biv) 6c	-
	In case of asset (security/unit) loss to be disallowed u/s 94(7)	1
	or 94(8)- for example if asset bought/acquired within 3	
	D months prior to record date and dividend/income/bonus 6d	
	units are received, then loss arising out of sale of such asset	
	to be ignored (Enter positive value only) E Deemed short term capital gains on depreciable assets 6e	-
	E Deemed short term capital gains on depreciable assets 6e f Deduction under section 54D/54G/54GA 6f	-
	g STCG on assets other than at A1 or A2 or A3 or A4 or A5 above (6c + 6d + 6e - 6f)	A6g
7	Amount deemed to be short term capital gains	
	Whether any amount of unutilised capital gain on asset transferred during the previous years	

			Previous y asset transi	ear in which ferred	de	ection under eduction clair	which ned in		set acquire			utilised	for ne	nt not used w asset or		
					th	nat year			in which acquired/ acted	out		Capital	remain unutilis Capital accoun	sed in gains		
	ŀ	i	2018-19		5-	4D/54G/54GA										
	ľ	ii	2019-20		5	4D/54G/54GA										
				to be shor	t tern	n capital gai	ns u/s 5	4D/54G	/54GA, ot	ther						
ŀ		han at		14- 66-		:4-1 -	(V	: + V;; +1	b)						A7	
ŀ						rm capital g				Gain	(Fil	un sel	edule i	PTI)		
			8b + A8c		33 111	the mature	or Shor	t I CI III	Сариа	Gain	, (2	up sen	cumic 2	11)	A8	
						ss in the nat	ure of	Short T	erm Cap	oital	A	Ra				
	-	Ga		geable @ 1				C1 47		*4.1		<i>,</i>				
				gn incom geable @ 3		ss in the nat	ure or	Snort 1	erm Cap	шаі	A	3b				
	-	Pa				s in the nat	ure of	Short T	erm Cap	oital	A	D _				
ļ						cable rates										
					d in	A1 – A8 but	not ch	argeab	le to tax o	or cha	argea	ble at s	pecial	rates in		
ŀ	-	пана а	s per DT				1		Rate as pe	r Wh	ether					
		Sl. No.	Amount	Item No. A A8 above		Country nan		ticle of	Treaty (enter NIL,	TI	RC	Section of I.T.	Rate as per I.T.			
			oi income	A8 above which incl	uded	& Code	D	TAA	not chargeable,	ODE	ined /N)	Act	Act	of (6) or (9)]		
	Į	(1)	(2)	(3)		(4)		(5)	(6)		7)	(8)	(9)	(10)		
	}	I II							-	+	_					
			Fotal amo	unt of STC	G no	t chargeable	to tax in	India a	s per DTA	A			1	1	A9a	
)	Fotal amo	unt of STC	G ch	argeable to ta	x at spe	cial rate	s in India	as per					A9b	
D						1 (A1e+ A2c							A9a)		A10	
В						r both (fill u				_		_	case of	co-		
						Capital Gai		is sepai.	arely jor	cuen _I	o, ope	, , , , , (cuse or	-		
			f purcha	se/	DD/M	IM/YYYY		Date o	of sale/tra	nsfei	•	DD/MN	/YYYY	,		
ŀ		acquis	-									٠.	_			
	-	a I				ation receive er stamp va			rity			ai aii				
						eration ado				0C f	or th	_				
		Iii	purpose	of Capit	al Ga	ains [in cas	e (aii)	does n								
	-	h D.J				(ai), or else	take (a	uii)]								
	-	_		inder sect acquisition		10						bi				
		_				h indexation	1					biia				
2		iib				ment with i	ıdexati	on				biib				
i <u>a</u>				of improv								_			l	
[a]				of improv of Improv		nt nt with inde	xation					+				
api		L	Add rov									L				
						d exclusive	y in co	nnectio	n with tr	ansfe	r	biii				
n C	F		Total (b ince (aiii	iia + biib	+ biii	1)						biv				
term C	-	Ded			on 54	ID/54EC/54	G/54G	\ (Sneci	fv details i	n item	D	1c				
ng-term C		u belo	v)						-		_	1d				
Long-term Capital Gains						n Immovab				e 11		4			B1e	<u> </u>
Long-term C	F	ı IInc	ase of tra ils (see n		mmo	vable prope	rty, ple	ase fur	nish the	iollov	ving					
Long-term C			ns (see II		N/				Address o	f		1				
Long-term C						Percentage	Amou	nt _	property,		Pin c	ode	St	ate		
Long-term C			Name					- 10	ountry code Zip code	ue,						
Long-term C	-	deta	Name buyer	of Andhas	ır No.	share				_						
Long-term C		deta S.N	buyer	Aadhaa of buy	ır No. er(s)	share				بلب			_			
Long-term C		deta S.N	buyer	Aadhaa of buy	r No. er(s)	share lhaar No. is r			e tax is de	duced	l unde	r sectio	n			
Long-term C		deta S.N	buyer Furnish 194-IA	Aadhaa of buy ning of PAI or is quote	nr No. er(s) N/Aad d by l	share	ocumen	ts.								
Long-term C	1	S.N NOTE	Furnish 194-IA In case and am	Aadhaa of buy ning of PAI or is quote of more tount.	nr No. er(s) N/Aad d by l	share lhaar No. is no	ocumen	ts.								
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Long-term C	1	S.N NOTE	Furnish 194-IA In case and am ump sale	of Sadhar of buy hing of PA! or is quote of more tount.	N/Aad d by t han o	share lhaar No. is no	uase ind	ts. licate th								
Long-term C	1	S.N NOTE I	Furnish 194-IA In case and am ump sale Fair m	of Sadhas of buy hing of PA! or is quote of more tount.	N/Aad d by than o	share Ilhaar No. is no buyer in the do one buyer, pl	UAE(2)	ts. licate th	e respecti	ve pe 2ai						

	A T A	reduction u/s 54EC 2 ng term capital gains from slump sale (2c-2d)			B2e
<u> </u>	Enom	ng term capital gams from stump sale (20-20) sale of bonds or debenture (other than capital indexed bonds is	and by		B2e
		sale of bonds or debenture (other than capital indexed bonds is nment)	sueu by		
-		ll value of consideration	3a		
		ductions under section 48	Ja		
	, DC	Cost of acquisition without indexation	bi	1	
		Cost of acquisition without indexation		1	
	lii	Cost of improvement without indexation	bii		
	"	Cost of improvement without indexation	DII.		
		Expanditure wholly and avaluatively in connection with			
	iii	Expenditure wholly and exclusively in connection with transfer	biii		
	iv	Total (bi + bii +biii)	biv		
		CG on bonds or debenture - (3a-biv)	, DI.		ВЗс
	From	sale of listed securities (other than a unit) or zero coupon bonds	where		
- 1	4	o under section 112(1) is applicable			
	a		4a		
	b	Deductions under section 48			
		i Cost of acquisition without indexation	bi		
		ii Cost of improvement without indexation	bii		
		iii Expenditure wholly and exclusively in connection with	biii		
		transfer			
		iv Total (bi + bii +biii)	biv		
	c	Long Term Capital Gains on assets at B4 (4a – biv)			4c
H	E		d ou u-:4 . e		
		sale of equity share in a company or unit of equity oriented fun ness trust on which STT is paid under section 112A	u or unit oi		
-		term Capital Gains on sale of capital assets at B5			B5
—	For N	ON-RESIDENTS- from sale of shares or debenture of Indian co	mnany (to		ВЗ
		iputed with foreign exchange adjustment under first proviso to			
		computed without indexation benefit	,		В6
	For No	ON-RESIDENTS- from sale of, (i) unlisted securities as per sec	112(1)(c),		
- 1	7 (ii) uni	its referred in sec. 115AB, (iii) bonds or GDR as referred in sec	115AC,		
L	(iv) sec	curities by FII as referred to in sec. 115AD			
1	а	In case securities sold include shares of a company other	than		
	a	In case securities sold include shares of a company other quoted shares, enter the following details	than		
	a	i In case securities sold include shares of a company other quoted shares, enter the following details a Full value of consideration received/receivable in	than ia		
	a	i In case securities sold include shares of a company other quoted shares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares	ia		
	a	i In case securities sold include shares of a company other quoted shares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in t	ia		
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:	b c For Nº 8 equity	i In case securities sold include shares of a company other quoted shares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in t prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) ii Full value of consideration in respect of securities other than unquoted shares iii Total (ic + ii) Deductions under section 48 i Cost of acquisition without indexation iii Cost of improvement without indexation iiii Expenditure wholly and exclusively in connection with transfer iv Total (bi + bii + biii) Long-term Capital Gains on assets at 7 above in case of NON-RESIDENT (aiii-biv) ON-RESIDENTS - From sale of equity share in a company or toriented fund or unit of a business trust on which STT is paid	ia he ib ic aii aiii bii bii biii		B7c
	b c For N 8 equity section	i In case securities sold include shares of a company other quoted shares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in t prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) ii Full value of consideration in respect of securities other than unquoted shares iii Total (ic + ii) Deductions under section 48 i Cost of acquisition without indexation iii Expenditure wholly and exclusively in connection with transfer iv Total (bi + bii +biii) Long-term Capital Gains on assets at 7 above in case of NON-REESIDENT (aiii-biv) DN-RESIDENTS - From sale of equity share in a company or to oriented fund or unit of a business trust on which STT is paid	ia he ib ic aii aiii bii bii biii		B7c
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C1 Sun C2 Incc C3 Incc T1 I	I I I I I I I I I I I I I I I I I I I	I Fee al lon Fee	btal am tal am g terr tal G ta	iount of LTCG iount of LTCG in capital gain ain Incomes (sfer of Virtua e under the h t deduction el ction u/s 54D/ of acquisition of purchase/ ce strial undertak of purchase of purthase of unt deposited ir e due date unt of deductio of transfer of o unt invested in exceeding fifty of investment unt of deductio of transfer of of tran	not cha charge;] [B1e 9ii + 9ii 1 Digitz ead "Caimed 54EC / of origin new lan n Capits n claims riginal specific lakh ruj n claims n claims	rgeable to + B2e ii + 9iv al Assession of a dor but a Gain ed Deduct asset d/notificees) ed Deduct for pu on of a month of a put a second ed to be detected to the form of a put a second ed to be detected to the form of a put a second ed to be detected to the form of a put a second ed to be detected to the form of a put a second ed to be detected to the form of a put a second ed to the form of a put a second ed to the form of a put a second ed to the form of a second ed to the	e to tax in Ind tax at special + B3c + B4c v + 9v + 9vi- ets (Item No. AL GAINS" st Capital G. 4GA give fo stion claimed t new land or b midding s Accounts Sc tion claimed tion claimed rethase or con new asset in an	ia as per D rates in In + B5 + B + 9vii + 9v B of Sch (C1 + C2 ains Illowing d u/s 54D uilding for theme u/s 54EC u/s 54G struction a area	dia as 6 + B' viii of edule c) etails ai aii aiv av bi bii biii	per DTA 7c + B8+ table E VDA)	belov ddd/m ddd/m ddd/m	m/yyyy m/yyyy m/yyyy	311-	B12a B12b B13		

			v	Amount of deduction claimed	cv		
		d		Deduction claimed u/s 54GA			
			i	Date of transfer of original asset from urban area	di	dd/mm/yyyy	
			ii	Cost and expenses incurred for purchase or construction of new asset	dii		
			iii	Date of purchase/construction of new asset in SEZ	diii	dd/mm/yyyy	
			iv	Amount deposited in Capital Gains Accounts Scheme before due date	div		
			v	Amount of deduction claimed	dv		
		e	Total	deduction claimed (1a + 1b + 1c + 1d)	e		
\prod	t-of			t year capital losses with current year capital gains (excludin	ng amount	s included in A9a & B12a w	hich is NOT chargeable

		e Tota	l deduction clain	ned (1a +	1b + 1c	+ 1d)		e															
	Set-off		nt year capital loss	ses with cur	rrent yea	r capital gains	(excluding a	moun	ts includ	led in A9a	& B12	a which is NO	r chargeable										
	Type (Capita Gain	of (Fil	Gain of current year (Fill this column only if computed figure is positive) Short term capital loss set off					Long term capital loss set off			Current year's capital gains remaining after set of (9=1-2-3-4-5 6-7-8)												
				15%	30%	applicable rate	DTAA rates	s 1	10%	20%		20%		20%		20%		20%		20%		DTAA rates	,
			1	2	3	4	5		6	7		8	9										
	Loss to set off (Fill the row if figur compu is negati	re ited		(A3e*+ A4a*+ A8a*)	(A5e*+ A8b*)	(A1e*+ A2c*+A4b*+A6 g* +A7*+A8c*)		B5** + B1	34c* + * + B7c* B8* + 1a1* + 11a2*)	(B1e B2e*+B3c B9e*+ E B11b	*+B6*+ 810*+	B12b											
ii	Short	15%	(A3e*+ A4a*+ A8a*)																				
iii	term capit	30%	(A5e*+ A8b*)																				
	al	applicat	(A1e*+ A2c*+A4b*+A6 g*+A7*+A8c*)																				
v		DTAA rates																					
vi	Long term capit	10%	(B4c*+ B5*+B7c* +B8*+ B11a1*+ B11a2*)																				
vii	al [°] gain	20%	(B1e*+ B2e*+B3c*+B6 *+B9e*+B10*+ B11b*)																				
viii		DTAA rates	B126																				
ix x	+ vi +	vii + viii	ff (ii + iii + iv + v) g after set off (i-ix)																				
			G in this table (A1		the amo	unts of STCG	computed in	resp	ective co	olumn (A1	-A8) as	s reduced by t	he amount of										

The figures of STCG in this table (A1e* etc.) are the amounts of STCG computed in respective column (A1-A8) as reduced by the amount of STCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any. The figures of LTCG in this table (B1e* etc.) are the amounts of LTCG computed in respective column (B1-B11) as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.

Schedule VD.	A Income fro	m transfer of v	irtual digital assets u	ı/s 115BBH		
Sl. No.	Date of	Date of	Head under	Cost of Acquisition	Consideration	Income from
	Acquisition	Transfer	which income to be taxed (Business/Capital Gain)	(In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous	Received	transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)
Add Rows						

A. Tota	ıl (S	Sum	of a	ll Positive Incomes of Business Income in Col. 7)				(Item No. 3d of Schedule BP)
B. Tota	d (S	Sum	of a	all Positive Incomes of Capital Gain in Col. 7)				(Item No. C2 of Schedule CG)
Schedule	e O	S]	ncome from other sources				
1		iros	s in	come chargeable to tax at normal applicable rates (1a+ 1	b+ 1c+	+ 1d + 1e)	1	
	Ļ	a l		lends, Gross (ai+aii)	1a			
		į		ividend income other than (ii)	ai			
		i	i۲	vidend income u/s 2(22)(e)	aii			
	Ī	b I	nte	est, Gross (bi + bii + biii + biv + bv)	1b			
	Ī		i F	rom Savings Bank bi				
			ii F	rom Deposits (Bank/ Post Office/ Co-				
		L	0	perative Society)	4			
			L	the nature of Pass through	-			
				come/Loss				
		ŀ	_	thers by	1			
		c l	Rent	al income from machinery, plants, buildings, etc., Gross	1c			
				me of the nature referred to in section 56(2)(x) which is	1d			
	ŀ	(geable to tax (di + dii + diii + div + dv) Aggregate value of sum of money received without	_			
				onsideration	di			
y ₂		ŀ		n case immovable property is received without	T		1	
OTHER SOURCES			ii	onsideration, stamp duty value of property	dii			
				n case immovable property is received for inadequate				
×				onsideration, stamp duty value of property in excess of	diii			
		-		uch consideration as adjusted as per section 56(2)(x) n case any other property is received without	-		4	
				onsideration, fair market value of property	div			
		ľ		n case any other property is received for inadequate			1	
				onsideration, fair market value of property in excess of	dv			
	Ļ			uch consideration	٠.			
	F		any Sl.no	other income (please specify nature) Nature Amount	1e			
	F	-	,1.11(Income due to disallowance of			1	
				exemption under clauses of section				
	L			10				
	F	_		Rows can be added as required	1	1 . 1 . 61 . 1)		
	ŀ	2 1		me chargeable at special rates (2a+ 2b+ 2c+ 2d + 2e elem ncome from winnings from lotteries, crossword puzzles	ents r	elated to Sl. no 1)	2	
			а	tc.	2a			
		Ī	_b I	ncome chargeable u/s 115BBE (bi + bii + biii + biv+ bv +	2b			
		L	č	vi)				
		Ļ		i Cash credits u/s 68	bi			
				ii Unexplained investments u/s 69 ii Unexplained money etc. u/s 69A	bii biii			
	-			v Undisclosed investments etc. u/s 69B	biy		ł	
-	-			v Unexplained expenditure etc. u/s 69C	bv			
				i Amount borrowed or repaid on hundi u/s 69D	bvi			
		Ī		Any other income chargeable at special rate (total of ci to cxiv)				
		L	۲		20			
				Dividends received by non-resident				
				i foreign company chargeable u/s ci 115A(1)(a)(i)				
			F	Interest received from Government or				
				ii Indian concern on foreign currency cii				
			L	debts chargeable u/s 115A(1)(a)(ii)				
				Interest received from Infrastructure iii Debt Fund chargeable u/s ciii				
				iii Debt Fund chargeable u/s ciii 115A(1)(a)(iia)				
			t	Interest referred to in section 1941.C(1)				
			L	- chargeable u/s 115A(1)(a)(iiaa) @ 5%				
				Interest referred to in Proviso to				
				v section 194LC(1) - chargeable u/s cv				
oxed		- 1	L	115A(1)(a)(iiaa) @4 %				

			nterest referred to in section 194LD - cvi		
			nargeable u/s 115A(1)(a)(iiab)		
			istributed income being interest eferred to in section 194LBA -cvii		
			nargeable u/s 115A(1)(a)(iiac)		
			ncome from units of UTI or other Lutual Funds specified in section		
		viii	O(23D), purchased in Foreign cviii		
			urrency - chargeable u/s 15A(1)(a)(iii)		
			ncome from royalty or fees for		
		IX.	chnical services received from overnment or Indian concern -		
			nargeable u/s 115A(1)(b) ncome by way of interest from bonds		
		x	urchased in foreign currency by non- cx		
			esidents - chargeable u/s 115AC		
		vi	DRs purchased in foreign currency cvi		
			y non-residents - chargeable u/s 15AC		
			come received by an FII in respect of curities (other than units referred to		
		XII	section 115AB) - chargeable u/s cxn		
			15AD(1)(i) acome received by an FII on bonds or		
		xiii	overnment securities referred to in cxiii		
			roviso to section 115AD(1)(i)		
			ncome received by non-residents portsmen or sports associations exiv		
	-		nargeable u/s 115BBA		
	d		hrough income in the nature of income from other sources chargeable at il rates (drop down to be provided)	2d	
	e		int included in 1 and 2 above, which is chargeable at special rates in India a TAA (total of column (2) of table below)	S 2e	
		SI.	Amount Item Country Article Rate as per Whether Section Rate as Applicable	e	<u> </u>
		No.	income 1b to 1d, Code DTAA (enter NIL, obtained Act Act [lower of		
			2a, 2c &		
			which included		
		(1) I	(2) (3) (4) (5) (6) (7) (8) (9) (10)	_	
		II			
			nder section 57 (other than those relating to income chargeable at special rates 2c, 2d & 2e)		
		Expe	nses / Deductions (other than entered in c) 3a		
	b		eciation (available only if income offered of "schedule OS")		
	c	Inte	est expenditure on dividend u/s 57(i) 3c		
	ci	Èligi	able only if income offered in 1a)- e Interest expenditure u/s 57(i) – computed 3ci		
		value Tota	3d	-	
	moun	ts no	deductible u/s 58	4	
N			eable to tax u/s 59 rom other sources chargeable at normal applicable rates (1 (after reducin	5	
6 in	come	relat	ed to DTAA portion) – 3 + 4 + 5) (If negative take the figure to 4i of schedule CYLA)	0	
	come gativ		other sources (other than from owning race horses) (2+6) (enter 6 as nil,	7	
8 In	come	fron	the activity of owning and maintaining race horses		
	Rec		ns under section 57 in relation to		
b	rec		not deductible u/s 58 8c 8c		
	_		not deductible u/s 58 8c 8c argeable to tax u/s 59 8d		

	mation about accru	ial/receipt o	of income from	Other Sour	ces	
S.	Other Source	Upto 15/6	From 16/6 to	From 16/9	From 16/12	From 16/3
No.	Income		13/9	10 15/12	10 15/5	10 31/3
		(i)	(ii)	(iii)	(iv)	(v)
	Income by way of					
	winnings from lotteries,					
	crossword					
1	puzzles, races,					
	games, gambling,					
	betting etc.					
	referred to in					
	section 2(24)(ix)					
	Dividend Income					
2	referred in Sl. No.					
	la(i)					
	Dividend Income					
3	u/s 115A(1)(a)(i)					
	@ 20%					
-	(Including PTI					
	Dividend Income u/s 115AC @					
4	10%					
	1070					
	Dividend Income					
	(other than units					
	referred to in					
5	section 115AB)					
	u/s 115AD(1)(i) @					
	20% (Including					
	PTI Income)					
	Dividend income					
6	chargeable at DTAA Rates					
	w.r.t.1a(i)					
	w.i.t.1a(1)				l	

Sch	edul	e OA General		
		Do you have any income under the head business and profession?	(if "ye	s" please enter following
	1	Nature of Business or profession (refer to the instructions)	1	
	2	Number of branches	2	
	3	Method of accounting employed in the previous year (Tick) ☑ □ mercantile □ cash	3	
	4	Is there any change in method of accounting (Tick) 🗹 🔲 Yes	4	
		Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A	5	
	6	Method of valuation of closing stock employed in the previous year	6	
		a Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	6a	
		b Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	6b	
		c Is there any change in stock valuation method (Tick) ☑ ☐ Yes ☐ No	6c	
		d Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A	6d	

Sch	edule	BP	Computation of income from business or profession			
	Α	From	business or profession other than speculative business and specified business			
E 22 7		1	Profit before tax as per income and expenditure account (as applicable)		1	
ESS OF			Net profit or loss from speculative business included in 1 (enter –ve sign in case of loss)	2a		
BUSINESS OR BEOFFESSION			Net profit or Loss from Specified Business u/s 35AD included in 1 (enter –ve sign in case of loss)	2b		
1		3	Income/ receipts credited to profit and loss account a House property	3a		

	consid	ered u	nder other heads of i	ncome	or chargeable u/s	b	Capital ga	ins	3b			
	115BB					c	Other sou	rces	3c			
						ci	Dividend		3ci			
1						cii	other thai Dividend		3cii			
							u/s 115BB			(Item No. A		
						d	Cost of A		3d	of Schedule		
<u>L</u>				_		Ļ	if any)		<u> </u>	VDA)		
4			included in 1, which i ted to Profit and Loss				L !a awamm		4			
5	a		of income from firm(t (included in 1) v	5a		ī .				
	b		of income from AOP			5h	_		1			
	c	Any of	ther exempt income (s		ature and				1			
		amour	nt)			Ι.						
		i				ci			1			
			Total (ci + cii)			5ci			1			
	d	Total o	exempt income				•		5d			
6			2a - 2b - 3a - 3b - 3c -					_			6	
/			debited to profit and int considered under	a	House property		7a					
1			s of income/ related to	b	Capital gains		7b		_	7		
ł			rgeable u/s 115BBH	с	Other sources		7c					
				d	u/s 115BBH (oth	er f	han 7d					
				_	cost of acquisitio		/ ~			-		
8	Total	(7a + 7	b + 7c + 7d)		*			1	8	1		
9			ofit or loss (6+8)						. 0	' 	9	
10	Depre	ciation	and amortization deb			oun	t				10	
11			allowable under Inco									
1			iation allowable under)(iia	1)		11i			
			iation allowable under our own computation re			es)			11ii			
L	iii 7	Total (1	1i+11ii)								11iii	
12			s after adjustment for								12	
13	Amou		oited to the profit and	loss acc	ount, to the exten	dis	allowable	under	13			
			oited to the profit and	oss acc	ount, to the exten	die	allowable	under				
14	section		acca to the profit and	oss acc	ount, to the tatell	. 415	o abit		14			
15	Amou	nts deb	oited to the profit and	oss acc	ount, to the exten	dis	allowable	under	15			
13	section								15			
16	Amou section		oited to the profit and	oss acc	ount, to the exten	dis	allowable	under	16			
			debited to profit and l	oss acco	ount of the previo	us v	ear but dis	allowable	1			
17	under	section	1 43B		•				17			
			lowable under section	23 of th	ne Micro, Small a	nd N	1edium Er	terprises				
18	Develo	pment	Act, 2006						18			
	Deeme	d inco	me under section 41						10			
19									19			
20			me under section 32A	C/ 32AI	D/ 33AB/ 33ABA/3	5Al	BA/ 35ABI	35AC/	20			
			MC/ 72A							-		
21			me under section 43C. m of addition under se		8 to 44DR				21			
الم			come not included in p			y ot	her expens	e not				
23	allowa	ble (in	cluding income from s	alary, c					23			
-			th company is a partne		1 21 (22 (22)				<u> </u>	L .	24	
24			l + 15 + 16 + 17 + 18 + lowable under section						25		24	
26			wable as deduction un						26			
	Amou	nt of d	eduction under section	35 or 3	SCCC or 35CCD							
27			ofit and loss account					35CCC or	27			
			er than amount debited disallowed under secti					nf	1			
			ring the previous year	on 40 II	any proceding p	· cvi	ous year D		28			
28	allowa		disallowed under secti	on 43B	in any preceding	pre	vious year	but	29			
		mount					-					
28	Any a		ring the previous year						30	1		
	Any a	ble du							50			
29 30	Any a allowa Any o	ble du	ring the previous year nount allowable as dec	luction	count of ICDS ad	net	ments and	deviction				
29	Any and alloward Any of Decrease	ble du ther an ase in p	ring the previous year	luction	count of ICDS ad	justi	ments and	deviation				
29 30	Any and alloward Any of Decreasin met	ther an ase in p hod of (25+26	ring the previous year nount allowable as dec profit or increase in los valuation of stock 5+27+28+29+30+31)	luction	count of ICDS adj	justi	ments and	deviation			32	
30 31 32 33	Any arallowa Any or Decreasin met Total Incom	ther an ase in p hod of (25+26 e (12+	ring the previous year mount allowable as dec profit or increase in los valuation of stock 5+27+28+29+30+31) 24-32)	luction ss on acc				deviation			32 33	
29 30 31 32	Any and alloward Any of Decreasin met Total Incom	ther an ase in p hod of (25+26 e (12+ s and g	ring the previous year nount allowable as dec profit or increase in los valuation of stock 5+27+28+29+30+31) 24-32) ains of business or pro	luction ss on acc				deviation				
30 31 32 33 34	Any and alloward Any of Decreasin met Total Incompression in the Incompr	ther an ase in phod of (25+26 e (12+ s and g	ring the previous year nount allowable as dec orofit or increase in los valuation of stock i+27+28+29+30+31) 24-32) ains of business or pro on 44AE	luction s on acc	deemed to be und	ler -	34i		31	s (33+34)	33	
30 31 32 33	Any allowa Any of Decrea in met Total Incom Profits i	ther an ase in p hod of (25+26 e (12+ s and g Secti	ring the previous year mount allowable as dec profit or increase in los valuation of stock 5+27+28+29+30+31) 24-32) ains of business or pro	s on aco	deemed to be und	ler -	34i	pecified b	31 usines			
29 30 31 32 33 34	Any a allowa Any of Decrea in met Total Incom Profits i Net pr	ther an ase in p hod of (25+26 e (12+ s and g Secti ofit or	ring the previous year nount allowable as deco profit or increase in low valuation of stock \$\frac{1}{2} \text{-27} \text{-28} \text{-29} \text{-30} \text{-31} \text{.24-32} ains of business or profit on 44AE loss from business or	fession professi	deemed to be und on other than spe sion other than sp	ler -	34i tive and s	pecified b	31 usines specifi	ed business	33	

37

B Computation of income from speculative business

37 Net profit or loss from speculative business as per profit or loss account

_	_	20	Ta 1 200 1 1 101	2 20 1 44DD			20	1
							B40	
	С							
	38 Additions in accordance with section 28 to 44DB 39 Deductions in accordance with section 28 to 44DB 39 Deductions in accordance with section 28 to 44DB 40 Income from speculative business) (37+38-39) E C Computation of income from specified business under section 35AD 41 Net profit or loss from specified business as per profit or loss account 41 Additions in accordance with section 28 to 44DB 42 Additions in accordance with section 28 to 44DB 43 Deductions in accordance with section 28 to 44DB (other than deduction under section,- (i) 35AD, (ii) 32 or 35 on which deduction w/s 35AD is claimed) 44 Profit or loss from specified business) (41+42-43) 45 Deductions in accordance with section 35AD(1) 46 Income from Specified Business) (44-45) Relevant clause of sub-section (5) of section 35AD which covers the specified business (to be selected from drop down menu) D.48 Income chargeable under the head 'Profits and gains from business or profession' (A36+B40+C46) E Intra head set off of business loss of current year SI. Type of Business income Income of current year (Fill this column only if figure is zero or positive) Loss to be set off (Fill this row only if figure is negative) Income from speculative Income from speculative							
		42					42	
		43			leduction under section,	- (i) 35AD, (ii)	43	
		44	Profit or loss from specified but	siness) (41+42-43)			44	
		45	Deductions in accordance with s	section 35AD(1)			45	
		46	Income from Specified Business	(44-45)			C46	
		47		5) of section 35AD which cover	s the specified business	(to be selected	C47	
	D.48	Incom		ofits and gains from business o	r profession' (A36+R	40+C46)		
					profession (1200-D	10 - 0 10)		
	E	mua	lieau set on or business loss of cu			1		
		SI.	Type of Business income	this column only if figure is	Business loss set off	Business incom	ne remainin	g after set off
				(1)	(2)	(3	(3) = (1) - (2)	
		i			(A36)			
		ii	Income from speculative business	(B40)				•
		iii	Income from specified business	(C46)				
		iv	Total loss set off (ii + iii)					
		v	Loss remaining after set off (i -	iv)				

Scheo	lule (CYLA Details of Inco	ome after set-o	ff of current vears los	ses		
	Sl.	Head/ Source of	Income of	House property loss of	Business Loss	Other sources loss	Current year's
	No.	Income	current year	the current year set off	(other than speculation	(other than loss	Income
			(Fill this	· ·	or specified business	from race horses) of	remaining after
			column only if		loss) of the current year	the current year set	set off
			income is zero		set off	off	
			or positive)	Total loss	Total loss	Total loss	
				(4 of Schedule –HP)	((2v of item E) of Schedule-BP)	(6 of Schedule-OS)	
		Lead by district A	1	2	3	4	5=1-2-3-4
	i	Loss to be adjusted ->					
	1	House property Business (excluding					
		speculation income and					
	ii	income from specified					
		business)					
_	iii	Speculation income					
N.		Specified business					
N N	iv	income u/s 35AD					
SI	***	Short-term capital gain					
Η	v	taxable @15%					
SSAI	Vi	Short-term capital gain taxable @ 30%					
CURRENT YEAR LOSS ADJUSTMENT	Vii	Short-term capital gain taxable at applicable rates					
Œ		Short-term capital gain					
T	viii	taxable at special rates					
E		in India as per DTAA					
URR	ix	Long term capital gain taxable@ 10%					
0	X	Long term capital gain taxable @ 20%					
		Long term capital gains					
	Xi	taxable at special rates					
		in India as per DTAA					
		Net Income from					
		Other sources					
	xii	(excluding profit from					
		owning race horses and					
		winnings from lottery)					
	xiii	Profit from owning and maintaining race					
	AIII	horses					
1	xiv	Total loss set-off					
	XV	Loss remaining after	set_off				
$\overline{}$	AV	Loss remaining after	3CC-011	1	I	l .	

Sche	dule PT	Pass Thro	ugh Income d	etails from bu	siness t	trust o	or investment fund	d as per sec	tion 115UA, 11	5UB	
	SI.	Investment entity covered by section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment	SI.	Н	ead of income	Current year income	Share of current year loss distributed by Investment	Net Income/Loss 9=7-8	TDS on such amount, if any
				fund					fund		
	(1)	(2)	(3)	(4)	(5)		(6)	(7)	(8)	(9)	(10)
	1.	(drop down to			i		se property				
		be provided)			ii	•	ital Gains		1	1	
						A	Short term				
						ai aii	Section 111A Others				
						B	Long term				
						bi	Section 112A				
						bii	Sections other than 112A				
Œ					iii	Oth	er Sources				
9					a	Divi	dend				
Ž					b	Oth	ers				
HЭ					iv	Inco	me claimed to be	exempt			
PASS THROUGH INCOME						A	u/s 10 (23FBB)				
II						В	u/s				
SS						C	u/s				
Ι.Α.	2.				i		se property				
					ii		ital Gains		1	1	
						A	Short term				
						ai 	Section 111A				
						aii B	Others Long term				
						В	Section 112A				
						bii	Section 112A Section other				
						, in	than 112A				
					iii	Oth	er Sources				
						A	Dividend				
						В	Others				
					iv	Inco	me claimed to be	exempt			
						A	u/s 10 (23FBB)				
						В	u/s				
						C	u/s				
NOT	$E \triangleright$	Please refer to	the instruction	ons for filling o	ut this	sched	lule.				

Sl. No.	Section	D	Special rate (%)	Income (i)	Tax thereon (ii)
1	111A (STCG on shares where STT paid)		15		
2	115AD (STCG for FIIs on securities where STT not paid)		30		
3	112 proviso (LTCG on listed securities/ units without indexation)		10		
4	115AC (LTCG for non-resident on bonds/GDR)		10		
5	115AD (LTCG for FII on securities)		10		
6	112 (LTCG on others)		20		
7	112A(LTCG on equity shares/units of equity oriented fund/units of business trust on which STT is paid)		10		
8	STCG chargeable at special rates in India as per DTAA				
9	LTCG Chargeable at special rates in India as per DTAA				
10	115AC (Income by way interest received by non-resident from bonds or GDR purchased in foreign currency)		10		
11	115AC (Income by way of Dividend received by non-resident from bonds or GDR purchased in foreign currency		10		
12	115BB (Winnings from lotteries, puzzles, races, games etc.)		30		·
13	115BBH- Tax on Income from Virtual Digital asset				
	(i) Income under head business or profession		30	(3d of Schedule BP)	

	(ii) Income under head Capital gain	30	(C2 of Schedule CG)	
14	(1) The state of the capital gains (1) 115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	60	(e2 d) schedule ed)	
15	Any other income chargeable at special rate (Please choose from drop down menu)		(part of 2c of schedule OS)	
16	Income from other sources chargeable at special rates in India as per DTAA		(part of 2e of schedule OS)	
17	Income in the nature of Short Term Capital Gain chargeable @ 15%	15		
18	Pass through Income in the nature of Short Term Capital Gain chargeable @ 30%	30		
19	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10%	10		
20	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20%	20		
21	Pass through Income in the nature of Long Term Capital Gain chargeable @ 10% other than section 112A	10		
22	Pass through income in the nature of income from other source chargeable at special rates		(2d of schedule OS)	
	Total			

Schedul	115TD Accreted income under section 1151D (Application 116TD) (23C)(iv)/10(23C)(v)/10(23C)(vi)/10(23C)(via)	able	if exempt	ion c	laimed u/s	s II and	12 0
1	Aggregate Fair Market Value (FMV) of total assets of specific	d pers	on	1			
2	Less: Total liability of specified person			2			
3	Net value of assets (1 – 2)			3			
	(i) FMV of assets directly acquired out of income referred to in section 10(1)	4i					
4	FMV of assets acquired during the period from the date of creation or establishment to the effective date of registration/provisional registration u/s 12AB, if benefit u/s 11 and 12 not claimed during the said period	4ii					
	(iii) FMV of assets transferred in accordance with third proviso to section 115TD(2)	4iii					
	(iv) Total (4i + 4ii + 4iii)			4iv			
5	Liability in respect of assets at 4 above			5			
6	Accreted income as per section 115TD [3 – (4iv – 5)]			6			
7	Additional income-tax payable u/s 115TD at maximum margi	nal rat	e	7			
8	Interest payable u/s 115TE			8			
9	Specified date u/s 115TD			9			
10	Additional income-tax and interest payable			10			
11	Tax and interest paid			11			
12	Net payable/refundable (10 - 11)			12			
13	Date(s) of deposit of tax on accreted income		te 1		Date 2	Date DD/MM//	
14	Name of Bank and Branch						
15	BSR Code						
16	Serial number of challan						
17	Amount deposited						

Sch	iedule	15BBI Specified income of certain institutions under section 115BBI		
		Particulars		Amount
	1	Deemed income referred in Explanation 4 to the third proviso to section 10(23C) or section 11(3)	1	<total 15="" col="" i="" of="" schedule=""></total>
	2	Deemed income referred under section 11(1B)	2	< Total of Col 8 of Schedule D>
	3	Income which is deemed to be income under the twenty-first proviso to section 10(23C) or which is excluded from the total income as per section 13(1)(c)	3	
	4	Income which is not exempt under section 10(23C) on account of violation of clause (b) of the third proviso of section 10(23C) or which is excluded from the total income as per section 13(1)(d)	4	
	5	Income which is not excluded from the total income as per section 11(1)(c)	5	
	6	Income accumulated or set apart in excess of fifteen per cent of the income where such accumulation is not allowed under any specific provision of this Act;	6	
	7	Total (total of Sl. No. 1 to 6)	7	

SI	Code	Taxpayer Identification Number		Head of income	outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
1			-	(a) House Property	(b)	(c)	(d)	(e)	(f)
•			ii	Business or Profession					
			iii	Capital Gains					
			iv	Other sources					
				Total					
2			i	House Property					
			11	Business or Profession					
			iii	Capital Gains					
			iv	Other sources					
				Total					

L	1	Details of Tax rel	ief claimed					
		Country Code	Taxpayer	Total taxes paid outs	ide India	Total tax relief availal	ole	Section under
			Identification	(total of (c) of Schedu	ıle FSI in	(total of (e) of Schedule	FSI	which relief claime
			Number	respect of each co	untry)	in respect of each coun	try)	(specify 90, 90A o
								91)
		(a)	(b)	(c)		(d)		(e)
			Total					
Γ	2	Total Tax relief a	vailable in respect o	f country where DTA	A is applic	able (section 90/90A)	2	
	2	(Part of total of 1						
Г	3	Total Tax relief a	vailable in respect o	f country where DTA	A is not ap	plicable (section 91)	3	
	3	(Part of total of 1	(d))				,	
Γ		Whether any tax	paid outside India	, on which tax relief	was allow	ved in India, has been		
	4	refunded/credited	d by the foreign tax	authority during the	year? If y	es, provide the details	4	Yes/No
		below	-			-	l	
Γ		Amount of	tax	b Ass	essment ye	ear in which tax relief a	llow	ed in
		a refunded		D Ind	ia			

SI No	Countr	y Country code	Name of financial institution	Address of financial institution	ZIP	Account number	Status		count ing date	Peak balance during the period	Closing balance	Gross interest paid/credited to the accoun- during the period
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)		(9)	(10)	(11)	(12)
(i) (ii)												
A2 SI	December Countr	cr, 2022 Country	Name of	Address	ZIP	Account	Status	Account	Peak	Closing	Gros	ding as on 31st
No	y name	code	financial institution	of financial institution		number		opening date	balanc during t period	he	account du (drop dow. specify, am interest/di from sale of financia	edited to the uring the period to be provided ing nature of ount viz. vidend/proceeds or redemption of l assets/other acome)

				uity and Deb	t Interest h	eld (in	icluding a	ny beneficia	al in	iterest) in	any er	ntity at an	y tin	ne dur	ing the ca	lendar ye
	Countr y name		intry ode	Name of entity	Address of entity	ZIP		Date of acquiring the interest	g v	Initial value of the vestment	of invest	nent g the		ame paid/c with to to hole during	ount redited f respect the ding	Total group proceeds from sale redemption of investmen during the
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)		(9)	(10) (1	1)	(1	(2)	(13)
(i)																
(ii)																
A4	the cale	ndar y	ear end	ash Value In: ling as on 31°	t December,	2022		•		`		•				
SI No	Countr y name		intry ode	Name of f institution insurance co	in which	fir	dress of nancial titution	ZIP code	Da	ite of con	tract	The cast surrende the co	er va	lue of	paid/cr respe contract	oss amou edited wi ect to the t during t eriod
(1)	(2)	(3)	(4))		(5)	(6)		(7)		(8)			(9)
(i)				1			` ′									
				Interest in	any Entity	y helo	d (includi	ng any be	enef	icial int	erest)	at any ti	me	during	g the ca	lendar ye
	0		Nature		Nature	of	Date	Total	_	Income a	cerned	Natura o	f Inc	ome te	xable an	d offered
No			of entity				since held	Investmen	- 1	from s		Income			this retu	
110	Name	Couc	or entity	the Entity			mee neid	(at cost) (i		Inter		meome	A 12		Schedule	
	and			the Entity	Benefic	-		rupees)	"	inter	LSL		AII	iount	where	numbe
	code				owner			rupees							offered	of
	couc				Benefici										oncreu	schedu
(1)	(2a)	(2b)	(3)	(4)	(5)	aı y	(6)	(7)	-	(8)		(9)	-	10)	(11)	(12)
(i)	(2a)	(20)	(3)	(4)	(3)		(0)	(1)	-	(0)		(3)		10)	(11)	(12)
` '									_				1			1
(ii)																
	Details 31st Dec			le Property	held (incl	uding	g any ben	eficial int	eres	st) at an	y time	during	the	calend	ar year e	nding as o
	Count	Zip	, .	ess of the	Ownership)-	Date of	Total	h	Income d	erived	Nature of	flpc	come ts	xable an	d offered
No		Code		operty	Direct/		cquisition	Investmen		from		Income			this retu	
- 10	Name			-py	Beneficial			(at cost) (i		prope		- income	An		Schedule	
	and				owner/			rupees)		p. ope	,		****	June	where	number
	code				Beneficiar	v		· upccs)	J						offered	schedul
	2000					J			_				4—		Jiicicu	scircuui

						benenciai	У							scnedule
(1)	(2a)	(2b)	(3)	(4)		(5)	(6))	(7)	(8)	(9)	(10)	(11)	(12)
(i)														
(ii)														
` '		of I	mmovahla	Proper	ty he	ld (includ	ling any	hen	eficial inter	est) at any time	during t	he calen	lar voor on	ding as on
-	31st Dec			тторст	ty ne	ia (inciac	ing any	ben	ichiciai inter	est) at any time	uuring t	ne caren	iai yeai eii	ung as on
SI	Count		, , .	s of the	Ov	nership-	Date	οf	Total	Income derived	Nature of	Income t	avable and	offered in
No	ry	Code		perty		Direct/	acquisi			from the	Income	income (this return	
	Name					eneficial			(at cost) (in	property		Amount	Schedule	Item
ı	and				l -	owner/			rupees)	p. op. c.		- Inount	where	number of
	code				Be	neficiary							offered	schedule
(1)	(2a)	(2b)	(3	3)		(4)	(5)		(6)	(7)	(8)	(9)	(10)	(11)
(i)														
(ii)														
` '	Dataile	6		C	44	h - 1 d - C	landina a	L	6: . : . 1 : 4			- 41	1	
D					Asset	neia (inc	iuding a	пук	benericiai ini	erest) at any ti	me aurin	g the ca	iendar yea	r ending as
CI			nber, 2022				I n :	•	70 1		hr e	l		66 11
Sl	Count			of Asset		vnership-	Date		Total	Income derived		Income t		
No	ry	Code	2			Direct/	acquisi	tion		from the asset	Income		this return	
	Name				_	eneficial			(at cost) (in			Amount	Schedule	Item
	and					owner/			rupees)				where	number of
(1)	code	(21.)		•	Ве	neficiary	(5)		(0)	(T)	(0)	(0)	offered	schedule
(1)	(2a)	(2b)	(.	3)		(4)	(5)		(6)	(7)	(8)	(9)	(10)	(11)
(i)														
(ii)														
Е	Details	ofa	ccount(s)	in whic	h voi	have si	gning au	itho	rity held (in	cluding any be	neficial i	nterest)	at any tin	ne during
	the cal	endar	vear endi	ng as on 3	31 st De	cember, 2	022 and	whi	ch has not b	een included in	A to D a	bove.	٠	
SI	Name			Country						Whether income	If (7) is		ves, Income	offered in
No	the		of the	Name	Code		Number		vestment	accrued is	ves,	1	this retur	
"	Institu	tion	Institution			account				taxable in your	Income	Amoun	t Schedul	
1				G 1						1 10		1		

year (in

rupees)

(6)

Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor

Date since

position

hands?

(7)

Whether

income derived

accrued

in the

account

(8)

If (8) is

yes,

(9)

where

offered

(10)

If (8) is yes, Income offered in

this return

number

of

chedule

(11)

in which

the account

is held

(2a)

Code

(1)

(i) (ii) F

Sl Count Zip

No

ry

Code

(3a) (3b)

Name and

address of

(2b)

Name and

address of

holder

(4)

Name

and

(5)

Name and

address of

		Name and code		the trust	trustees	address of Settlor	Beneficiaries	held	is taxable your hand		Amount	Schedule where offered	Item number of schedule							
	(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)							
	(i)																			
	(ii)																			
	(:			ny other inco			•	ıtside Indi	a which is	not included	in,- (i) it	ems A to	F above							
	SI No	Count ry Name and code	Zip Code	Name and a	ddress of th whom deriv		Income derived	Nature (of income	Whether taxable in your hands?	. , .	s, Income of this return Schedule where offered	Item number of schedule							
	(1)	(2a)	(2b)		(3)		(4)	(5)	(6)	(7)	(8)	(9)							
	(i)																			
	(ii)																			
N	OT	$E \triangleright$	Please	refer to instru	ctions for fi	lling out th	nis schedule.		NOTE Please refer to instructions for filling out this schedule.											

SCHEDULE SH SHAREHOLDING OF UNLISTED COMPANY	
If you are an unlisted company, please furnish the following details;-	
Details of shareholding at the end of the previous year	
Name of the Residential Type of PAN Date of Number of Face value per Issue Price per A	Amount
shareholder status in India share acquisition shares held share share re	received
Details of equity share application money pending allotment at the end of the previous year	
Name of the Residential Type of PAN Date of Number of Application Face value per share Propose	sed issue
THE COLUMN TO THE COLUMN THE COLU	rice
India for received	
Details of shareholders who is not a shareholder at the end of the previous year but was a shareholder at any time during the previous	
	In case of
	transfer,
	PAN of the
shareholder st	shareholde
	r

PART-B

	B1 — Applicable if exemption is being claimed u/s 11 and 12 or $10(23C)(iv)/10(23C)(v)/10(2.e$ Part B3 is not applicable.	3C)(vi)/1	0(23C)(via) ar
1	Voluntary Contributions other than Corpus and anonymous donations taxable u/s 115BBC [(C- Ai-Bi) of Schedule VC]	1	
2	Voluntary contribution forming part of corpus other than anonymous donations taxable u/s $115BBC$ [($A+B$) of schedule Part $B-TI-Part$ BI] Note: If conditions specified in Section 11 and 12 are violated, this field will be considered for adjustment under section 143(1)	2	
	Corpus representing donations received for the renovation or repair of places A notified u/s 80G(2)(b) [Aia + Bia of Schedule VC]	A	
ſ	B Corpus other than above [Aib +Bib of Schedule VC]	В	
3	Aggregate of income referred to in sections 11, 12 and sections 10(23C)(iv), 10(23C)(v), 10(23C)(vi) and 10(23C)(via) derived during the previous year excluding Voluntary contribution included in 1 above (10 of Schedule AI)	3	
4	Amount eligible for exemption under section 11(1)(c)	4	
	A Approval number given by the Board	A	
ŀ	B Date of approval by board	В	
5	Income to be applied (1+2+3-4)	5	
6	Income to be applied (1+2+3-4) Application of income for charitable or religious purposes or for the stated objects of the trust/institution:-	5	

		Amount applied during the previous year [Excluding application from borrowed		
	i	fund, deemed application, previous year accumulation upto 15% etc, i.e. not from	6i	
ļ		the income of prev. year] [Sr.no. G from Schedule A]		
ŀ	ii	Repayment of loan during the previous year- [Sr.no. 4 of table A2 of Schedule J]	6ii	
		Amount applied during the previous year- invested or deposited back into specified mode of Corpus fund (disallowed earlier on application of fund for object of		
		trust/institution) invested or deposited back, into one or more of the forms or modes		
	iii	specified in Section 11(5) maintained specifically for such corpus, from the income of	6iii	
		that year and to the extent of such investment or deposit [Sr.no. 4 of table Al of Schedule		
		IJ		
	iv	Amount deemed to have been applied during the previous year as per clause (2) of	6iv	
ŀ		Explanation to section 11(1) < Col 2 of Schedule D for FY 2022-23> If (iv) above applicable, whether option in Form No. 9A has been furnished to		
		A II (IV) above applicable, whether option in Form No. 9A has been furnished to the Assessing Officer	A	
		B If yes, date of furnishing Form No. 9A (DD/MM/YYYY)	В	
ŀ		Amount accumulated or set apart for application to charitable or religious purposes		
		or for the stated objects of the trust/institution to the extent it does not exceed 15		
	v	per cent of income derived from property held in trust/ institution under section	6v	
		11(1)(a)/11(1)(b) or in terms of third proviso to section 10(23C) [restricted to the		
ŀ		maximum of 15% of $(1+3)$ above]		
		Amount in addition to amount referred to in (v) above, accumulated or set apart for specified purposes if all the conditions in section 11(2) and 11(5) or third proviso to		
	vi	section 10(23C) are fulfilled) < Col 2 of Schedule I for FY 2022-23>	6vi	
	vii	Total [6i+6ii+6iii+6iv+6v+6vi]	6vii	
'	Add	tions		
ļ	i	Income chargeable under section 115BBI < Total of Sl. No 7 of Schedule 115BBI>	7i	
	ii	Income in respect of which exemption under section 11 is not available being	7ii	
ŀ	iii	anonymous donation (Diii of schedule VC Income chargeable under section 12(2)	7iii	
ŀ	iv	Amount disallowable under section 12(2) Amount disallowable under section 11(1) r.w.s 40(a)(ia) or 10(23C) r.w.s 40(a)(ia)	7iii	
ŀ		Amount disallowable under section 11(1) r.w.s 40A(3)/(3A) or 10(23C) r.w.s Amount disallowable under section 11(1) r.w.s 40A(3)/(3A) or 10(23C) r.w.s		
	v	40A(3)/(3A)	7v	
İ		Income as per Explanation 3B in case of violation of clause (a) or (b) or (c) or (d) of	7:	
	vi	Explanation 3A to section 11(1) read with section 80G(2)(b)	7vi	
	vii	Income as per Explanation 1B in case of violation of clause (a) or (b) or (c) or (d) of	7vii	
		Explanation 1A to section 10(23C) read with section 80G(2)(b)	·	
3	Viii	Total [7i+7ii+7iii+7iv+7v+7vi+7vii] me chargeable u/s 11(4)	7viii 8	
		me chargeable u/s 11(4) s income after Exemption u/s 11/10(23C)(iv)/10(23C)(v)/10(23C)(vi)/10(23C)(via)		
)		vii)+7viii+8]	9	
		me not forming part of item No. 9 above	l	
ı	i	Income from house property [4 of Schedule HP] (enter nil if loss)	10i	
	ii	Profits and gains of business or profession [as per item No. D 48 of schedule BP]	10ii	
[iii	Income under the head Capital Gains		
		A Short term	10iiiA	
0		Ai Short-term chargeable @ 15% (9ii of item E of schedule CG)	Ai	
۷		Aii Short-term chargeable @ 30% (9iii of item E of schedule CG)	Aii	
		Aii Short-term chargeable at applicable rate (9iv of item E of schedule CG)	Aiii	
		Ai Short-term chargeable at special rates in India as per DTAA (9v of item E of v Schedule CG)	Aiv	
		Av Total Short-term (Ai + Aii + Aiii + Aiv) (enter nil if loss)	Av	
I			10:::D	

В

Bi

Bii

Bii

Bi

С

D

12

Gross income (9+10)

Long term

schedule CG)

v Total (10i + 10ii + 10iiiE + 10iv)

Total capital gains (C + D)

Long-term chargeable @ 10% (9vi of item E of schedule CG)

Long-term chargeable @ 20% (9vii of item E of schedule CG)

 $Total\ Long-term\ \ (Bi+Bii+Biii)\ (enter\ nil\ if\ loss)$

Income from other sources [as per item No. 9 of Schedule OS]

Long-term chargeable at special rates in India as per DTAA (9viii of item E of

Sum of Short-term/Lon g-term capital gains (Av+Biv) (enter nil if loss)

Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)

Losses of current year to be set off against 10v (total of 2xiv, 3xiv and 4xiv of Schedule

10iiiB

Bi

Bii

Biii

Biv

10iiiC

10iiiD

10iiiE

10iv

10v

11

12

	13	Total I	ncome (11-12)			13	3		
	14	Income	which is included in 13 and chargeable to tax at speci	al rates	(total of col. (i) of	14	4		
		schedu					•		
			mous donations, included in 13, to be taxed under section	n 115BB	BC @ 30% (Diii of	15			
	, i	Schedu				1,	3		
	16 l	Income	chargeable u/s 115BBI, included in 13, to be taxed @	30% (S	Il. No. 13-14-15)	10	6		
							,		
			icable if exemption is being claimed under section 13.						
			(23B), 10(23EC), 10(23ED), 10(23EE), 10(29A), 10(23C)	(iiiab), 1	10(23C)(iiiac), 10(2	23C)(ii	iad), 10(23C)(iiiae),		
10(2			OA), 10(23FB), 10(24), 10(46), 10(47)				1		
1			eligible for exemption under sections 10(21), 10(22B)), 10(23.	A), 10(23AAA),	1			
			0(23EC), 10(23ED), 10(23EE), 10(29A) ligible for exemption under section 10(23C)(iiiab), 10(23	C)(iiiaa)	10(22C)(iiiad)				
2			iae), 10(23D), 10(23DA), 10(23FB), 10(24), 10(46), 10(47)		, 10(23C)(IIIau),	2			
			argeable under section 11(3) read with section 10(21) [To		1.15 of Schedule				
3	П	, me en	argeable under section 11(5) read with section 10(21) [10	iai oj co	i 15 of Schedule	3			
4	•	ome cla	nimed as exempt under section 13A in case of a Political F	Party		4	İ		
			timed as exempt under section 13B in case of an Electora		item No. 6vii of				
5	Sche	edule E	T)			5	<u> </u>		
6	Volu	untary	Contribution received during the year			6			
	Hea	ds of I	ncome						
	i		me from house property [4 of Schedule HP] (enter nil if la			7i			
	ii		ts and gains of business or profession [as per item No. D	48 of sch	edule BP]	7ii			
	iii	Inco	me under the head Capital Gains						
		A	Short term (A5 of schedule CG)	7iiiA					
İ		Ai	Short-term chargeable @ 15% (9ii of item E of schedule CG)	Ai					
İ		Aii	Short-term chargeable @ 30% (9iii of item E of schedule CG)	Aii					
7		Aiii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	Aiii					
		Aiv	Short-term chargeable at special rates in India as per	Aiv					
			DTAA (9v of item E of Schedule CG)						
		Av	Total Short-term (Ai + Aii + Aiii + Aiv) (enter nil if loss)	Av					
		В	Long term (B4 of schedule CG) (enter nil if loss)	7iiiB					
		Bi	Long-term chargeable @ 10% (9vi of item E of schedule CG)	Bi					
ĺ		Bii	Long-term chargeable @ 20% (9vii of item E of schedule CG)	Bii					
		Biii	Long-term chargeable at special rates in India as per	Biii	l l				
		D.	DTAA (9viii of item E of schedule CG)	D.					
		Biv	Total Long-term (Bi + Bii + Biii) (enter nil if loss)	Biv	<u> </u>				
		C	Sum of Short-term/Lon g-term capital gains (Av+Biv) (enter nil if loss)	7iiiC					
			Capital gain chargeable @ 30% u/s 115BBH (C2 of						
l		D	schedule CG)	7iiiD					
l		E	Total capital gains (C + D)	7iiiE					
	iv		me from other sources [as per item No. 9 of Schedule OS]			7iv			
l	v		1 (7i + 7ii + 7iiiE + 7iv)			7v	1		
8			me [6+7v-4-5] +3			8			
9			urrent year to be set off against 8 (total of 2xiv, 3xiv and	4xiv of Se	chedule CYLA)	9			
10			al Income (8-9)	,		10			
11	Inco	me wł	nich is included in 10 and chargeable to tax at special rate	es (total o	of col. (i) of	11			
		dule S							
12			lltural income for rate purpose			12			
13	chargeable to tax								
14			argeable at maximum marginal rates			14			
			g		I		•		

Part B	3- Applicable if total income chargeable to tax u/s twenty-second proviso to section 10(23C) or se	ction 13(10)
	es in Sl. No. A(26) of Part A-General, specify the reason why the provisions of twenty-second riso to Clause (23C) of section 10 or sub-section (10) of section 13 are applicable?	
(a)	Provision of proviso to clause (15) of section 2 is applicable	Yes/No
(b)	Condition specified in clause (a) of tenth proviso to 10 (23C) / sub-clause (i) of clause (b) of sub-section (1) of section 12A have been violated	Yes/No
(c)	Condition specified in clause (b) of tenth proviso to 10 (23C)/ sub-clause (ii) of clause (b) of sub-section (1) of section 12A have been violated	Yes/No
(d)	Condition specified in twentieth proviso to 10(23C)/ clause (ba) of sub-section (1) of section 12A have been violated	Yes/No

	Total	Income for the previous year other than Sl. No. 7	Amount in Rs.					
2	Total	Expenditure incurred in India, for the objects of the assessee,	Amount in Rs.					
	Expen	diture to be disallowed						
	(i)	Expenditure from the corpus standing to the credit of the trust or institution as on the end of the financial year immediately preceding the previous year relevant to the assessment year for which income is being computed	Amount in Rs.					
	(ii)	Expenditure from any loan or borrowing	Amount in Rs.					
	(iii)	Amount in Rs.						
	(iv)	Expenditure in the form of contribution or donation to any person.	Amount in Rs.					
	(v)	Capital expenditure	Amount in Rs.					
3	(vi)	Amount disallowable under Explanation to sub-section (10) of section 13 or Explanation to twenty second proviso to clause (23C) of section 10 read with sub-clause (ia) of clause (a) of section 40						
	(vii)	Amount disallowable under Explanation to sub-section (10) of section 13 or Explanation to twenty second proviso to clause (23C) of section 10 read with sub-section 3 of section 40A	Amount in Rs.					
	(viii)	Amount disallowable under Explanation to sub-section (10) of section 13 or Explanation to twenty second proviso to clause (23C) of section 10 read with section (3A) of section 40A	Amount in Rs.					
	(ix)	Any other disallowance	Amount in Rs.					
	(x)	Total expenditure to be disallowed (i)+(ii)+(iii)+(iv)+(v)+(vi)+(vii)+(viii)+(ix)	Amount in Rs.					
4	Additi	ions						
	(i)	Income chargeable under section 115BBI <total 115bbi="" 7="" no="" of="" schedule="" sl.=""></total>	Amount in Rs					
	(ii)	Income in respect of which exemption under section 11 is not available, being anonymous donation (Diii of schedule VC)	Amount in Rs					
	(iii)	Income chargeable under section 12(2)	Amount in Rs					
	(iv)	Income as per Explanation 3B in case of violation of clause (a) or (b) or (c) or (d) of Explanation 3A to section 11(1) read with section 80G(2)(b)	Amount in Rs					
	(v)	Income as per Explanation 1B in case of violation of clause (a) or (b) or (c) or (d) of Explanation 1A to section 10(23C) read with section 80G(2)(b)	Amount in Rs					
	(vi)	Total Additions (i)+(ii)+(iii)+(iv)+(v)	Amount in Rs					
5	Incom	ne chargeable u/s 11(4)	Amount in Rs					
6	Sum t	otal [(1-2+3x)+4vi+5)]	Amount in Rs					
7		e not forming part of item No. 6 above						
	i	Income from house property [4 of Schedule HP] (enter nil if loss)	Amount in Rs.					
	ii iii	Profits and gains of business or profession [as per item No. D48 of schedule BP] Income under the head Capital Gains	Amount in Rs.					
		a Short term						
		ai Short-term chargeable @ 15% (9ii of item E of schedule CG)	Amount in Rs.					
		aii Short-term chargeable @ 30% (9iii of item E of schedule CG)	Amount in Rs.					
		aiii Short-term chargeable at applicable rate (9iv of item E of schedule CG)	Amount in Rs.					
		aiii Short-term chargeable at applicable rate (9iv of item E of schedule CG)	Amount in De					

Short-term chargeable at special rates in India as per DTAA (9v of item E of

Long-term chargeable at special rates in India as per DTAA (9viii of item E of

Sum of Short-term/Lon g-term capital gains (av+biv) (enter nil if loss)

Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)

Losses of current year to be set off against 7v (total of 2xiv, 3xiv and 4xiv of Schedule CYLA)

Income which is included in 9 and chargeable to tax at special rates (total of col. (i) of schedule

Total Short-term (ai + aii + aiii + aiv) (enter nil if loss)

Total Long-term (bi + bii + biii) (enter nil if loss)

Income from other sources [as per item No. 9 of Schedule OS]

Long-term chargeable @ 10% (9vi of item E of schedule CG)

Long-term chargeable @ 20% (9vii of item E of schedule CG)

Schedule CG)

Long term

schedule CG)

Total (7i+7ii+7iiie+7iv)

Total capital gains (c + d)

av b

bi

bii

biv

Total Income (6+7-8)

iv

9

10

Amount in Rs.

Amount in Rs.

Amount in Rs.

Amount in Rs.

Amount in Rs.

Amount in Rs.

Amount in Rs.

Amount in Rs.

Amount in Rs.

Amount in Rs.

Amount in Rs.

Amount in Rs.

Amount in Rs.

Amount in Rs.

11	Anonymous donations, included in 9, to be taxed under section 115BBC @ 30% (Diii of Schedule VC)	Amount in Rs.
12	Income chargeable u/s 115BBI, included in 9, to be taxed @ 30% (Sl. No 7 of Schedule 115BBI)	Amount in Rs.
13	Income chargeable to tax under twenty-second proviso to clause (23C) of section 10 or sub-section (10) of section 13 (9-10-11-12)	Amount in Rs.
	G	

3	ection 15	()-10-11-12)						
art R –	-TTI	Computation of tax l	iability on total income					
1		yable on total income	ability on total income					
		·	12 14) CD - D2 CD - D.T.	II OD 1				
		Tax at normal rates on [Sl. No. ([Sl. No. 13 of Part B3 of Part B-T	,	I] OR 1a	!			
	b	Tax at special rates (total of col. (ii) of Schedule-SI)	11	,			
		Tax on anonymous donation u/s Part B1 of Part B-TI] OR [Sl. No.		15 of 10	:			
		Tax on income chargeable u/s 115 of Part B-TI] OR [Sl. No. 12 of P		art B1 10	I			
İ	e	Tax at maximum marginal rate on	Sl. No. 14 of Part B2 of Part B	-TI 16	:			
		Rebate on agricultural income [Ir B-TI exceeds maximum amount n	, 11	of Part 11				
	g	Tax Payable on Total Income (1a-	+ 1b+1c+ 1d+1e- 1f)	18	ŗ,			
2	Surcha	rge						
		5% of 13(ii) of Schedule SI		2i				
	ii O	n [1g – (13 <i>(ii) of Schedule</i>		2i	i 🔃			
	iii T	otal (i + ii)					2iii	
3		and Education cess @ 4%	on (1g+ 2iii)				3	
4		ax liability (1g+ 2iii + 3)					4	
5	Tax rel							
		ection 90/90A (2 of Schedule	TR)	5a	_			
	b Se	ection 91 (3 of Schedule TR)		5h				
	c T	otal (5a + 5b)					5c	
		liability (4-5c)					6	
7	Interes	and fee payable						
		terest for default in furnis	shing the return (section	7a				
		terest for default in paym 34B)	ent of advance tax (section	on 7b				
	c In	terest for deferment of ad	vance tax (section 234C)	7c				
		ee for default in furnishing 34F)	g return of income (sectio	on 7d				
	e T	otal Interest and Fee Paya	ble (7a+ 7b+ 7c+ 7d)				7e	
8	Aggreg	ate liability (6 + 7e)					8	
9	Taxes I							
		dvance Tax (from column 5		9a				
		DS (total of column 9 of 15)		9b				
		CS (total of column 7(i) of I		90	_			
		elf-Assessment Tax (from c		9d				
		otal Taxes Paid (9a+ 9b+					9e	
10		t payable (Enter if 8 is great					10	
11		(If 9e is greater than 8) (refur					11	
12	115TD)						12	
13		have a bank account in in India may select No)	India (Non- Residents of	claiming	refund	with no bank		Select Yes or No
		ils of all Bank Accounts he	eld in India at any time d	uring th	e previo	us vear (exclud	ling d	ormant accounts)
	Sl.	IFS Code of the Bank in case of Bank Accounts held in India		Account 1		Indicate the ac used for dig receipts/ payn (tick account(s	count ital nents	Indicate the account in which you prefer to go your refund credited, any (tick one account for
1						<u> </u>		refund 🗹)
	i							
	ii							

- 1		te:					1.17	-1	-4. ·	e-													
	Minimum one account should be selected for refund credit In case of refund, multiple accounts are selected for refund credit, then refund will be credited to one of the account decided by CPC after processing the return																						
	Ro	ws ca	n be a	ddeo	d as req	uire	d				refui	ıd and ı	ot h	aving	bar	nk accou	ınt iı	n Indi	ia m	ay, at	th	eir o	ption,
-	furnish the details of one foreign Sl. No. SWIFT Code					n bank account: Name of the Bank					Country of Location						1	IBAN					
L											Country of Location							IDAN					
	14 Do you at any time during the previous year,- (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? applicable only in case of a resident Ensure Schedule FA is filled up if the answer is Yes										in	Yes No											
15		PAY																					
A - >	A Details of payments of Advance Tax and Self-Assessment Tax SI BSR Code Date of Deposit (DD/MM/YYYY) Serial Number of Challan Amount (Rs)																						
ELF	(1)			(2)			<u>.</u>			(3))			(5)				
ADVANCE/ SELF	i	\perp				-		+	\downarrow	-									1	\sqcup	_		
NA S	iii							+	$^{+}$	-	+								+				
93	iv		L	اليا					1								mmx						
` <	NU								•						-	Part B-		1/D/1/	CHAT	VICE 6		icho	d by
В		iis oi ictor(s		eauc	teu at s	sour	ce (1D	5) (n II	псоп	ie įA	s per ro	rm i	O A IS	ssue	eu orror	m No.	16B/160	C/16L)/16E II	urn	usne	и бу
SI No	relati to sel othe	it r ng I f/ T	PAN/Aadha of Other Person (if TDS credit related to		Deductor/ PAN/Aadhar		Unclaimed TDS brough forward (b/		ight	(TI	Fina OS De the F	ncial Yea ducted d Y2022-2	the current cial Year ucted during 2022-23)		this year), not applical is deducted u/s 19				ig tax ΓDS	Recei withdr offer		ipts/ awals	credit being carried forward
	person				Fin. Year in which deducted			in own hands a				in own of any ot hands per rule					Amou		of				
	perso as po rulo	on er e	•	,			whic	h	2,1			the har any o perso per r 37BA(applie	ther n as ule 2) (if	han		per ru		BA(2)		Amou		Inco	me
(1)	perso as po rulo	on er e	(3)	,	(4)		whic	h	(6)	ha		any o perso per i 37BA(applic	ther n as rule 2) (if able)	han	ds	per ru ap	le 37l oplica (10)	BA(2) ble)	(if	(11)			
(1)	perso as pe rule 37BA(on er e	-	,	(4)		whic deduc	h		ha	ands	any o perso per i 37BA(applic	ther n as rule 2) (if able)	han	ds	per ru	le 37l oplica (10)	BA(2) ble)	(if			Inco	
(1) i	perso as pe rule 37BA(on er e	-	,	(4)	1	whic deduc	h		ha	ands	any o perso per i 37BA(applic	ther n as rule 2) (if able)	han	ds	per ru ap	le 37l oplica (10)	BA(2) ble)	(if			Inco	
i	perso as per rule 37BA(on er e (2)]	(3)				which deduction (5)	h ted	(6)	ha	(7)	any o perso per i 37BA(applic (8	ther n as rule 2) (if able)	(9))	per ru ap Income	(10)	BA(2) ble)	(if			Inco	
i	perso as per rule 37BA(ils of TCS relating /other	(3)	ollec Ta	ted at S ix Deduction and Tax Collection	Source tion	whice deduce (5)	S) [a	(6) As p U F	ha ha ha ha ha ha ha ha ha ha ha ha ha h	(7) Sorm med Torwar Tear	any o perso per i 37BA(applic (8 Income	ther n as rule 2) (if able) TDS	han (9) Oy the CS of	Co the Co	Income Illector(securrent fi ar	(10) TDS	BA(2) ble) PAI Aadh	N/ aaar	(11)) ;	(12	
i	perso as per rule 37BA((2)	ils of TTCS relating /other [as per	(3) Fax C credit g to self person	ollec Ta	ted at S	cource on mber	whice deduce (5)	S) [- of ersc CS dit d to er	(6) As p U F i	ha ber F	(7) Corm med Torwar Year	any o perso per i 37BA(applie (8 Income	ther n as rule 2) (if able) TDS	han (9) Oy the	Co the any per rule	per ru ap Income Illector(securrent filear	(10) TDS	BA(2) ble) PAI Aadh	Cla the any per rule	(11)) n of per	(12	CS crediting carried
i C	perso as per rule 37BA((2)	ils of TCS relating /other	(3) Fax C credit g to self person rule 37-	ollec Ta	ted at S ix Deduction and Tax Collection	cource on mber	whice deduce (5)	S) [of erso CS thit d to er on)	(6) As p U F i	ha ha ha ha ha ha ha ha ha ha ha ha ha h	(7) (7) (7) (7) (7) (7) (7) (7)	any o perso per i 37BA(applie (8 Income	ther n as rule 2) (if able) TDS	han (9) Oy the CS of	Co the any per rule	Income Illector(: current fi ar illected in: hands of y other rson as pe e 37-I (if	(10) TDS (10) TDS	PAI Aadh	Cla the any per rule app	(11) it being is Yea immed it hands of other soon as a 3-7-1 (illicable) in (7)(ii)	of per (if	(12	CS crediting carried
i C	person as per rule 37BA((2) Detail Si. No.	ils of TCS relating /other	(3) Fax C credit g to self person rule 37-	ollec Ta	ted at S ex Deduce and Tay Collectic count Nu the Collection	cource on mber	whice deduce (5)	S) [of erso CS thit d to er on)	(6) As p U F i	ha ha ha ha ha ha ha ha ha ha ha ha ha h	(7) (7) (7) (7) (7) (7) (7) (7)	any o perso per i 37BA(applice (8 Income 27D issection of before a person of before a per	ther n as rule 2) (if able) TDS	han (9) (9) (9) (1) (1) (1) (2) (3) (4) (5) (6) (7) (7) (8) (9) (9) (9)	Co the any per rule	Income Income	(10) TDS (10) TDS	PAA Aadh TCS o claime	Cla the any per rule app	it beinggis Yea	of per (if	(12	CS credit ing carried forward
i C	person as per rule 37BA((2) Details SI. No. (1)	ils of TCS relating /other	(3) Fax C credit g to self person rule 37-	ollec Ta Accof	ted at S x Deduc and Tar Collectic count Nu the Colle	conn mber	whice deduce (TC PAN other F created oth pers (3	S) [s] of of of cersor CS dit d to er on)	As p	ha ha ha ha ha ha ha ha ha ha ha ha ha h	(7) Corm med 1 forwar fear iich sted	any o perso per i 37BA(applice (8 Income 27D issection of before a person of before a per	ther n as rule 2) (if able)) TDS	han (9) yy the CS of: llected in nown hands	Yee Coothee any per rule app	Income In	(10) TDS (10) TDS	PAA Aadh TCS o claime	Cla the any per rule app	(11) it being is Yea immed it hands of other soon as a 3-7-1 (illicable) in (7)(ii)	of per (if	(12	CS credit ing carried forward
i C	person as per rule 37BA((2) Details SI. No. (1)	ils of TCS relating /other	(3) Fax C credit g to self person rule 37-	ollec Ta Accof	ted at S x Deduc and Tar Collectic count Nu the Colle	conn mber	whice deduce (TC PAN other F created oth pers (3	S) [s] of of of cersor CS dit d to er on)	As p	ha ha ha ha ha ha ha ha ha ha ha ha ha h	(7) "Orm med Torward order icich etted olumn	any of person per in 37BA(application of the second of the	ther n as ule 2) (if asble) TDS TDS TDS TDS TDS	by the CS of Ollected nown hands	Yee Coothee any per rule app	Income In	(10) TDS (10) TDS	PAA Aadh TCS o claime	Cla the any per rule app	(11) it being is Yea immed it hands of other soon as a 3-7-1 (illicable) in (7)(ii)	n of per (if	(12	CS credit ing carried forward
i C SOL	person as per person as per person as person a	ils of TCS relating for the property of the pr	(3) Fax C credit t to self person rule 37-	ollec Ta Acc of	ted at S x Deduce and Tay Collectic count Nu the Collection (2)(ii)	Gourc tion on mber ector	whice (TC PAN cree (TC PAN cree relate other person of the	S) [of erso CS dit d to er on)	As p	habete before the second of th	(7) Sorm med 1 orward fear iich teted solum	any o person per in 37BA(in applied (8 lineome leave) applied (8 lineome leave) applied (8 lineome leave) applied (8 lineome leave) applied (9 lineome leave) applied (9 lineome leave) applied (9 lineome leave) applied (5 lineome leave) applied (5 lineome leave) applied (5 lineome leave) applied (5 lineome leave) applied (5 lineome leave) applied (5 lineome leave) applied (5 lineome leave) applied (5 lineome leave) applied (5 lineome leave) applied (5 lineome leave) applied (5 lineome leave) applied (5 lineome leave) applied (5 lineome leave) applied (6 lineome leave) applied (6 lineome leave) applied (6 lineome leave) applied (6 lineome leave) applied (6 lineome leave) applied (6 lineome leavee) applied (6 lineome	ued I TDS TDS TDS TDS TDS TDS TDS TDS	ban han ban ban ban ban ban ban ban ban ban b	Ye Coothe any per rule app	Income Illector(current fi ar lllected in hands of yother soon as pee 37-1 (if olicable) (6)(ii)	(10) TDS ss)	PAAdh TCS o claim aimed a own nands 7(i)	Cla the tany per rule app	it beinggis Yea itmed it hands other (7)(ii) CS P	n of per (if e)	(12	CS credit ing carried forward (8)
i C	person as per rule 37BA((2) Detail Si. No. (1) i	ils of TCS relating for the property of the pr	(3) Fax C credit to self person rule 37-	ollec Ta Acc of	ted at \$2 \times Deduce and Tay and Tay and Tay the Collection of the Collection (2)(ii)	Source tion con mber rector	whice (TC PAN other Fig. 1) and the person of the person o	S) [of erso CS lit d to er on)	(6) As p U on Fi ic	habeled to be be be be be be be be be be be be be	Corm med lorwar fear fear fear beted local med	any o person per in application of the per in application of the per in application of the per in application of the per in application of the per in application of the period of the p	ued I TDS ued I TDS ued I TDS ued I TDS ued I TDS	ban han bands band	Ye Co the any per rul app	Income Income Illector(current fi ar lllected in hands of yother son as pee s 37-1 (if olicable) (6)(ii)	(10) TDS s) In Clift Head of the content of the	TCS of claims TCS of claims T(i)	N/ naar Claathe any per rule app	it being is Yea timed it hands other (7)(ii) (CS PA	of per (if e)	(12	CS credit ing carried forward

I further declare that I am making this return in my capacity as $\underline{\hspace{1cm}}$ (drop down to be provided) and I am also competent to make this return and verify it. I am holding permanent

account number	(if allotted) (Pleas	se see instruction).
		ified in the agreement have been satisfied and all the terms lied with. (Applicable, in a case where return is furnished
Place	Date	Sign here →